

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A. NO. 529/2024

News item titled "MCD's First Engineered Landfill Opens" appearing in the Times of India dated 13.03.2024.

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Through



PUJA KALRA
(Advocate)

Standing Counsel for MCD,
430-431, Lawyers Chambers,
Delhi High Court, New Delhi
Mob. 9312839323

New Delhi
dated:- 03/02/2026

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

O.A. NO. 529/2024

**News item titled "MCD's First Engineered Landfill Opens" appearing in
the Times of India dated 13.03.2024.**

**SUBMISSIONS ON BEHALF OF THE RESPONDENT /MUNICIPAL
CORPORATION OF DELHI (MCD) IN RESPONSE TO THE THIS HON'BLE
NGT COURT ORDER DATED 07.11.2025.**

I, Manish Jain S/o Late Sh. S.C. Jain, Executive Engineer (SLF) Okhla, Municipal Corporation of Delhi on behalf of the Municipal Corporation of Delhi do hereby solemnly affirm and declare as under:-

1. That I am presently posted as Executive Engineer, (SLF) Okhla, MCD and is conversant with the facts of the case based on the official records maintained by the department, am as such competent to depose thereto.
2. That the deponent being aware of the facts of the case on the basis of record available in the office and having read and understood the contents of the aforesaid Petition, is competent to depose by way of the present status report in my official capacity as stated above.
3. That the present matter is registered suo-motu on the basis of the News item titled "MCD's First Engineered Landfill Opens" appearing in The Times of India dated 13.03.2024 and the matter relate to the opening of Delhi's first Engineered landfill in Tehkhand, Okhla (South East Delhi)



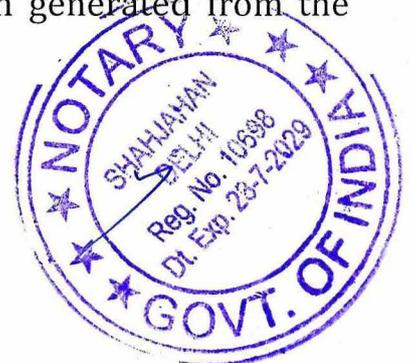
4. That Hon'ble NGT during the hearing of the matter on 07.11.2025 has observed and directed as under:-

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4. Hence, we require the MCD to disclose the manner of utilization of bricks produced so far in the bricks manufacturing plant. MCD is also required to disclose if requisite permission from the DPCC was obtained for disposing of the bottom ash at Okhla dump site. MCD should also file comprehensive plan for utilization of bottom and fly ash instead of disposing the entire ash in landfill.

5. We also find from the response of DPCC dated 27.08.2024 that Engineered Landfill site was not complying with CTO and authorization conditions issued on 18.01.2024. MCD, is, therefore directed to file affidavit in compliance with those conditions and to the directions issued by _____ DPCC _____ on _____ 09.12.2024. _____”

5. That, in compliance of the direction of Hon'ble NGT the requisite report is submitted as under:-
6. That, it is submitted that presently there are two Waste to Energy (WtE) plant operating in South Delhi area to processed Municipal Solid Waste (MSW). The utilization of fly ash and bottom ash generated from the plant is as below:-



A. M/s Tehkhand Waste to Electricity Project Limited (TWEPL)

One of the Waste to Energy plant named as M/s Tehkhand Waste to Electricity Project Limited (TWEPL) and is located near DTC Depot Tehkhand, Okhla. The plant is of capacity 2000 \pm 20% which takes total MSW from MCD only. The fly ash as well as bottom ash generated from the plants and is being utilized as detailed below:-

As per the directions dated 07.11.2025, the information regarding utilization of bottom ash was sought from M/s Tehkhand Waste to Electricity Project Limited (TWEPL). The reply received from M/s TWEPL is annexed as **Annexure "A"** and is also summarized as under.

TWEPL generates Fly Ash and Bottom Ash at an average rate of approximately 28 MT per day and 181 MT per day, respectively. During the Calendar Year 2025, The total MSW intake in TWEPL was 6,29,366 MT whereas the total Fly Ash generated was 10,390 MT and Bottom Ash generated was 66,155 MT.

In order to ensure compliance with statutory requirements relating to ash utilization, TWEPL has established tie-ups with various brick manufactures, transporters, and aggregators for the environmentally sound utilization of Fly Ash and Bottom Ash, in accordance with the directions issued by the Delhi Pollution Control Committee (DPCC) vide letter dated 09/12/2024 bearing F. No. DPCC/WMC-II/Ash Utilization/2024/3437-3445.



TWEPL is utilizing around 100% of its Fly Ash and Bottom Ash through brick manufacturers, transporters, and aggregators for use in Ash-brick and paver block manufacturing, road embankment works, and preparation of concrete roads as Granular Sub-Base (GSB). However, inert material segregated at the facility has not been utilized up to 100% and is being disposed of at the designated landfill in accordance with the terms and conditions of the Concession Agreement executed with MCD dated 10.05.2018.

Further, TWEPL obtained permission on 31.08.2024 for utilization of ash in embankment works for the Six-Lane Access Controlled Highway Construction Project from NTPC Eco Park to Faridabad Toll Plaza. The expected completion is scheduled in February 2026. At present, TWEPL is focusing on enhanced utilization of ash as Granular Sub-Base (GSB) for internal road construction projects within the municipal limits of the Delhi-NCR region.

In compliance of the directions issued by the Delhi Pollution Control Committee (DPCC) vide letter dated 09/12/2024 bearing F. No. DPCC/WMC-II/Ash Utilization/2024/3437-3445, TWEPL submitted its Compliance Report along with a future Ash Utilization Action Plan to DPCC vide letter No. TWEPL/EHS/2025-26/021 dated 24/07/2025. Through the said submission, TWEPL has also brought to the notice of the competent authority certain operational and logistical bottlenecks impacting ash utilization, despite best possible efforts.



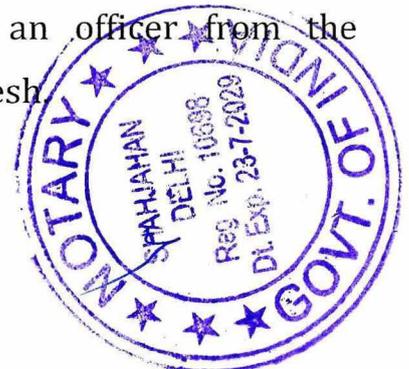
B. M/s Timarpur Okhla Waste Management Company Limited (TOWMCL)

Another plant is named as M/s Timarpur Okhla Waste Management Company Limited (TOWMCL) located at Old NDMC Compost Plant, Behind CRRI, Mathura Road, New Delhi, of having capacity 1950 \pm 10%, out of which only 1550 \pm 10% is taken from MCD.

As per the directions dated 07.11.2025, the information regarding utilization of bottom ash was sought from M/s Timarpur Okhla Waste Management Company Limited and the reply received from M/s TOWMCL is annexed as **Annexure "B"** and is also summarized as under.

TOWMCL generates Fly Ash and Bottom Ash at an average rate of approximately 45 MT per day and 137 MT per day, respectively. During the Calendar Year 2025, approximate 6,28,133 MT of MSW was processed in TOWMCL whereas the total Fly Ash and bottom ash was generated as 16,401.83 MT and 49,954.55 MT respectively.

In order to ensure scientific utilization of Fly Ash, TOWMCL procured and installed an Ash-Brick Manufacturing Plant in December 2015, having a capacity of 20,000 bricks per day and designed to utilize approximately 45 MT of Fly Ash per day. The said facility was duly verified on 08/01/2016 by a Joint Inspection Team comprising officers from the Government of NCT of Delhi, Member Secretaries of CPCB and DPCC, Senior Scientists from MoEF&CC, and an officer from the Irrigation Department, Government of Uttar Pradesh.



However, despite the installation, the Ash-Brick Manufacturing Plant could not be operated at full capacity due to lack of commercial viability. Nevertheless, Ash Bricks have been produced intermittently to meet internal requirements of the project, as and when feasible.

At present, TOWMCL has entered into arrangements with various brick manufacturer, transporters, and aggregators for utilization of Fly Ash and Bottom Ash, in compliance with the directions issued by the Delhi Pollution Control Committee (DPCC) vide letter dated 09/12/2024 bearing F. No. DPCC/WMC-II/Ash Utilization/2024/3437-3445.

TOWMCL is utilizing 20% of its Fly Ash and 40% of its Bottom Ash through brick manufacturers, transporters, and aggregators for use in brick and paver block manufacturing, road embankment works, and preparation of concrete roads as Granular Sub-Base (GSB), as detailed in Annexure-2. However, unutilized ashes and inert material segregated at the facility are being disposed of at the designated landfill strictly in accordance with the terms and conditions of the Concession Agreement executed with the Municipal Corporation of Delhi (MCD) dated 29/01/2007.

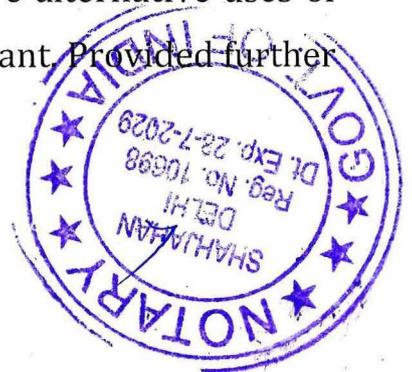
Further, TOWMCL obtained permission on 20/10/2023 for utilization of ash in embankment works for the Six-Lane Access Controlled Highway Construction Project from NTPC Eco Park to Faridabad Toll Plaza as detailed in Annexure-5. The expected completion is scheduled in February 2026. At present, TOWMCL is focusing on enhanced



utilization of ash as Granular Sub-Base (GSB) for internal road construction projects within the municipal limits of the Delhi-NCR region.

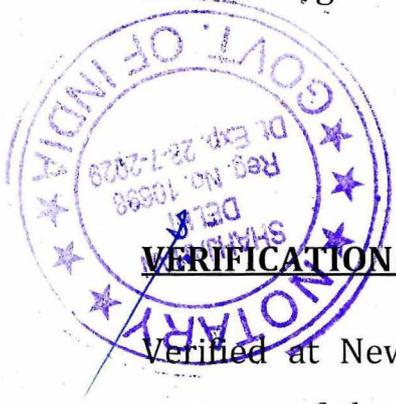
In compliance with the directions issued by the Delhi Pollution Control Committee (DPCC) vide letter dated 09/12/2024 bearing F. No. DPCC/WMC-II/Ash Utilization/2024/3437-3445, TOWMCL submitted its Compliance Report along with a future Ash Utilization Action Plan to DPCC vide letter No. TOWMCL/EHS/2025-26/2207 dated 22/07/2025. Through the said submission, TOWMCL also highlighted the practical bottlenecks affecting the achievement of 100% ash utilization, despite sincere and continuous efforts, primarily due to constraints relating to availability of additional land for ash management and brick drying activities.

7. It is further submitted that for compliance of authorization conditions mentioned in the consent order issued by DPCC on 18.01.2024 for operation of Engineered Sanitary Landfill, the estimate has been prepared and the same is under the approval of Competent Authority.
8. That, further to comply with the directions dated 09.12.2024 of DPCC and in order to minimize disposal of bottom ash at dumpsite, MCD has undertaken measures to encourage the Concessionaire for utilization of bottom ash. Notably, the MCD has imposed Reject Handling Charges on the quantity of ash disposed off at the E-SLF, which serves as a deterrent for sending the bottom ash to E-SLF and to explore alternative uses of the ash by the Concessionaire operating the WtE plant. Provided further



that, the Residual Inert Matter shall generally be not more than 20% of the MSW delivered at the WtE plant. In addition to this, the Concessionaire also bear the cost of transportation and off-loading of the Residual Inert Matter from the Site to the agreed point at the Landfill Site which also encourages Concessionaire to utilize ash for alternative purposes. The balance bottom ash is disposed off at SLF Okhla and is utilized for maintenance of Kaccha/WBM road at SLF Okhla which facilitates vehicular movement for bio-mining operations and also for covering of waste to control methane emissions and other nuisances. However, MCD is committed for statutory compliance and utilization of ash for useful purpose.

- 9. That, it is submitted that maintenance of clean and safe environment is the first priority of MCD and the department is making all efforts for maintaining the same.



[Signature]
DEPONENT

VERIFICATION:

Verified at New Delhi on 03 FEB 2026 day of February 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Pooja Kaur
I identify the Deponent who has signed in my Presence

[Signature]
43
[Signature]

[Signature]
DEPONENT

Ref. No. TWEPL/EHS/2025-26/065

Date 23/01/2026

To,
The Executive Engineer
Municipal Corporation of Delhi,
Office of the Executive Engineer (WtE),
Room No. 22, Gate No. 9, Dr Ambedkar Stadium,
Delhi Gate, Delhi-110002

Sub: Disclosure of complete information regarding utilization of Bottom Ash by the Concessionaire

Ref: 1. Your Letter No. EE/WtE/MCD/2025-26/34 dated 02/01/2026
2. Court Case No. OA 529/2024

Sir,

In reference to your above-mentioned letter, it is respectfully submitted as under:

1. Tehkhand Waste to Electricity Project Limited (TWEPL) is a law-abiding Waste-to-Energy (WtE) plant, holding a valid Consent to Establish dated 31/01/2020, renewed on 15/02/2022. The Consent to Operate has been renewed from time to time and was last renewed on 10/01/2025. Copies of the relevant consents are enclosed herewith as **Annexure-1**.
2. TWEPL generates Fly Ash and Bottom Ash at an average rate of approximately 28 MT per day and 181 MT per day, respectively. During the Calendar Year 2025, The total MSW intake in TWEPL was 6,29,366 MT whereas the total Fly Ash generated was 10,390 MT and Bottom Ash generated was 66,155 MT, as detailed in **Annexure-2**.
3. In order to ensure compliance with statutory requirements relating to ash utilization, TWEPL has established tie-ups with various brick manufactures, transporters, and aggregators for the environmentally sound utilization of Fly Ash and Bottom Ash, in accordance with the directions issued by the Delhi Pollution Control Committee (DPCC) vide letter dated 09/12/2024 bearing F. No. DPCC/WMC-II/Ash Utilization/2024/3437-3445.
4. In compliance thereof, TWEPL submitted its Compliance Report along with a future Ash Utilization Action Plan to DPCC vide letter No. **TWEPL/EHS/2025-26/021 dated 24/07/2025** (refer **Annexure-3A**). Through the said submission, TWEPL has also brought to the notice of the competent authority certain operational and logistical bottlenecks impacting ash utilization, despite best possible efforts.

5. Further we have requested to MCD for support in implementing DPCC directions for ash utilization vide letter No. **TWEPL/EHS/2025-26/025 dated 13/08/2025** (refer **Annexure-3B**) with following specific requests to MCD:
 - a. Issuance of policies for waiver of the Green Tax applicable on ash/coal-based product movement. Further, we request to reimburse the additional transportation cost incurred for utilization of ash.
 - b. Provide additional land (approx. 2 acres) for ash storage, ash grounding, curing of ash-based product, and enhancement of extensive green belt around the plant.
6. TWEPL is utilizing around 100% of its Fly Ash and Bottom Ash through brick manufacturers, transporters, and aggregators for use in Ash-brick and paver block manufacturing, road embankment works, and preparation of municipal concrete roads as Granular Sub-Base (GSB), as detailed in **Annexure-2**. However, inert material segregated at the facility has not been utilized up to 100% and is being disposed of at the designated landfill strictly in accordance with the terms and conditions of the Concession Agreement executed with the Municipal Corporation of Delhi (MCD) dated 10/05/2018. Further, it is noteworthy that the Municipal Corporation of Delhi (MCD) has floated a tender for processing of 2,000 MT per day, including utilization of ash generated by the said plant, and has allocated approximately 20 acres of land (15 acres + 5 acres) to facilitate improved and sustainable ash utilization.
7. Further, TWEPL obtained permission on 31/08/2024 for utilization of ash in embankment works for the Six-Lane Access Controlled Highway Construction Project from NTPC Eco Park to Faridabad Toll Plaza as detailed in **Annexure-4**. The expected completion is scheduled in February 2026. At present, TWEPL is focusing on enhanced utilization of ash as Granular Sub-Base (GSB) for internal road construction projects within the municipal limits of the Delhi-NCR region.

In view of the above submissions, it is respectfully reiterated that TWEPL is fully compliant with applicable environmental regulations and remains committed to continuous improvement in ash utilization practices, subject to resolution of the constraints highlighted.

Yours truly,

For Tehkhand Waste to Electricity Project Limited

Authorized Signatory



	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 visit us at : http://dpcc.delhigovt.nic.in
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File No. DPCC/WMC-II/Tehkhand -WTE / 2018/ 3090

Dated : 31.01.2020

CONSENT ORDER

Name of the Unit : Tehkhand Waste to Electricity Project limited

Address : Adjacent DTC Tehkhand Depot, Maa Anadmai Marg,
Tehkhand, New Delhi-110020.

Consent Order No : DPCC / WMC II / 2019 /

Date of Issue : 31 .01.2020

Product/Activity : Processing and Disposal of Municipal Solid Waste &
Electricity Generation (Waste to Energy Plant).

: [Solid Waste Processing Capacity - 2000Tons /day
(2000 TPD ±20%)
Electricity Generation Capacity - 25 MW (25 MW ±15%)]

This **Consent to Establish** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **Red** Category. This Consent is subject to Terms and Conditions including Prescribed Standards enclosed herewith for compliance. This is being issued with reference to Application ID 39848 **with validity of Consent from 26.02.2019 to 25.02.2021.**

Enclosure: Terms and Conditions of Consent to Establish


Environmental Engineer
(Verified by)

Ramesh Chandra
Environmental Engineer
Delhi Pollution Control Committee
5th Floor, ISBT Building,
Kashmere Gate, Delhi-110006


Senior Environmental Engineer
(Issuing Authority)

DEEPAK KR. SINGH
Senior Environment Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

Terms and Conditions of Consent to Establish to Tehkhand Waste to Electricity Project limited, Adjacent DTC Tehkhand Depot, Maa Anadmai Marg, Tehkhand, New Delhi-110020.

1. The Consent to Establish is granted for the activity of Processing and Disposal of Municipal Solid Waste & Electricity Generation (Waste to Energy Plant) with Solid Waste Processing Capacity of 2000Tons /day (2000 \pm 20%) & Electricity Generation Capacity 25 MW (25 \pm 15%).
2. List of Products and By Products:

Product

S.No.	Product	Quantity	Unit	Maximum Installed Production Capacity
1.	Electricity	25	Megawatt (MW)	28.75

By Products

1.	Compost	20	Metric Tonnes / Day	40
2.	RDF	1600	Metric Tonnes / Day	2000
3.	Ash	300	Metric Tonnes / Day	840
4.	Inert	200	Metric Tonnes / Day	400

3. List of Raw Materials and Processed Chemicals:

S.No.	Raw Materials	Quantity	Unit
1.	Municipal Solid Waste	2400	Metric Tonnes / Day
2.	Activated Carbon	1200	Kg / Day
3.	Lime	26400	Kg / Day
4.	Caustic Flakes	115	Kg / Day
5.	Hypo Chlorate	79	Kg / Day
6.	HCl	125	Kg / Day
7.	Nitric Acid	52	Kg / Day
8.	Antiscalant	6.2	Kg / Day

4. The Consent is Activity specific and based on the information provided in the Consent application along with the documents/subsequent documents/ information submitted to Delhi Pollution Control Committee (DPCC) .The Consentee shall apply for fresh consent in case of any change in the activity / process.
5. The Consentee shall establish the Waste to Energy Plant as per the provisions of Solid Waste Management Rules, 2016 and also comply with the Guidelines / Manual etc. prepared by Central Pollution Control Board in this regard from time to time.
6. The Consentee shall comply with the conditions of Environmental Clearance issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide Environmental Clearance No. J-13012/12/2017-IA.I (T) Dated 26.07.2018 and No. J-13012/03/2018-IA.I (T) Dated 15.01.2019.
7. The Consentee shall comply with the provisions of the Environment (Protection) Act, 1986, as amended to date and Rules made thereunder including following Rules :
 - (i) Solid Waste Management Rules, 2016, as amended to date.
 - (ii) Construction and Demolition Waste Management Rules, 2016, as amended to date.

- (iii) The Plastic Waste Management Rules, 2016, as amended to date.
- (iv) The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date.
- (v) E-Waste (Management) Rules, 2016, as amended to date.
- (vi) The Batteries (Management and Handling) Rules, 2001, as amended to date.
- (vii) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date.

All such wastes generated from the facility will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor / Authorized Agencies for such wastes, authorized by MOEF&CC/Central Pollution Control Board / State Pollution Control Board/Committee/ DPCC.

8. The Consentee shall comply with the other applicable prescribed standards of Effluent / Emissions as mentioned in the Environment (Protection) Act, 1986, as amended to date and the various Rules made thereunder.
9. The Consentee shall display the Name of the Facility, Address, Name of the Directors/ Plant Incharge etc, Contact Phone No(s) and its Activities /Processes/ Products etc, on a Display Board to be placed / fixed at the main gate of the unit.
10. The Consentee shall ensure that processing of Municipal Solid Waste will be done using RDF combustion based Reciprocating Grate Technology as mentioned in the Environmental Clearance of MoEF&CC for the proposed Waste to Energy Plant .
11. The Consentee shall install and maintain the Radioactive Sensors before the entry points / Area of Waste to Energy Plant to detect any Radio Active material in the incoming Municipal Waste to the Facility.
12. The Consentee shall use only Approved Fuel as per the Notification of Delhi Pollution Control Committee Dated 29.06.2018.
13. The Consentee shall install adequate Air Pollution Control Devices [High Efficiency Electrostatic Precipitators (ESPs) / Bag House with PTFE or Equivalent Fabric Filters)] as mentioned in Environmental Clearance given by MoEF & CC vide letter dated 15.01.2019 to ensure that flue gases / emissions from the Boilers / Waste to Energy Plant meet the Prescribed Standards as mentioned at Annexure - I.
14. The Consentee shall install Online Continuous Emission Monitoring System (OCEMS) for stack emissions as per the guidelines/ norms of CPCB and the real time data of OCEMS shall be transferred to the servers of CPCB & DPCC. The Real Time Monitoring Data of OCEMS shall also be displayed at the gate of the facility. Calibration of the OCEMS shall be carried out once in 15 days as per the Guidelines / Protocols of CPCB.
15. The Consentee shall ensure that OCEMS data shall be cross-checked with manual monitoring to validate the OCEMS results.
16. One No of Stack with minimum height of 60 Meters above the Ground Level shall be provided for the emissions from the Boiler. No Bypass Stack/ Arrangement shall be provided for discharge of Emissions.
17. The Consentee shall provide and maintain safe & easy accessible Ladders, Platforms, Ports and other Facilities as per the CPCB guidelines, for conducting the monitoring of Emissions from the Stack.
18. Records /Logbook shall be maintained for the operation of the Air Pollution Control Devices and shall be produced during the inspection of DPCC official (s).
19. The Consentee shall take all the required measures in the RDF Plant to control the fugitive emissions.

20. The Consentee shall provide adequate Dust Extraction System such as Cyclones/ Bag Filters/Water Spray System in Dusty areas such as ash handling points, Transfer areas and other vulnerable dusty areas along with an Environment friendly Sludge Disposal System.
21. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities / processes and maintain good housekeeping practices so as to maintain clean and safe environment in and around the premises of the facility.
22. Fly Ash and Bottom Ash shall be collected in Dry form and storage facility shall be provided. The Consentee shall transport Fly Ash/ Bottom Ash /Inert materials in a properly covered vehicles and ensure that no fugitive emission occurs in the air either during loading, Unloading and transportation. No ash shall be disposed of in low lying areas.
23. The Consentee shall ensure that Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants and there is no incineration of chlorinated plastics. All the facilities in twin chamber incinerators shall be designed to achieve a minimum temperature of 950 Degree Centigrade in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds. Incineration plant shall be operated (combustion chambers) with such temperature, retention time and turbulence, as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight. The CO₂ concentration in tail gas shall not be more than 7%.
24. Odour from the plant site shall be managed as per guidelines of the CPCB issued from time to time.
25. The Consentee shall adhere to the methodology as mentioned in Consent Application for disposal of waste processing rejects (quantity and quality) strictly.
26. The Consentee shall set up Continuous Ambient Air Quality Monitoring Stations (CAAQMS) for the prescribed parameters as mentioned in the Notification of MoEF& CC Dated 16.01.2009 within the premises at strategic locations in consultation with DPCC. Calibration of CAAQMS shall be carried out as per the Guidelines/ Protocols of CPCB.
27. The Consentee shall use the treated sewage water from the nearby Sewage Treatment Plant (STP) (Okhla STP) of Delhi Jal Board for operational process requirements / various activities in the Waste to Energy Plant except for drinking purpose.
28. The Consentee shall provide and maintain separate drainage system for collection of trade (Leachate etc.) and sewage effluents. Terminal manholes shall be provided at the end of collection system.
29. The Consentee shall ensure proper lining at the walls and base of waste storage/ handling area with impermeable material for leachate containment in order to avoid contamination of ground water through seepage and comply with the Guidelines of CPCB issued in this regard.
30. The Consentee shall install Evaporator and related systems for the treatment of Leachate and shall properly operate and maintain the system to meet the condition of Zero Liquid Discharge (ZLD). Flow meters / suitable flow measuring devices shall be provided and maintained to measure the quantity of Leachate generation. No bypass (pipe/ drain) shall be provided for the discharge of leachate. The leachate after processing in Evaporator shall be used / recycled by the unit. In any case the treated leachate discharge from the unit shall be in accordance with the prescribed standards for treated Leachate mentioned at Annexure -II.
31. Records/ Log book shall be maintained for the operation of the Evaporator; Leachate generated, processed and used / recycled and shall be produced during the inspection of DPCC official(s).
32. The Consentee shall provide Effluent Treatment Plant (ETP) / Sewage Treatment Plant (STP) of 1800 KLD capacity to treat the incoming treated sewage from the Sewage Treatment Plant of Delhi Jal Board and effluent generated from other sources in the facility and meet the prescribed Standards at Annexure-II.

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33. The treated effluents conforming to the prescribed standards only shall be recirculated and reused within the plant. Arrangements shall be made that effluents and storm water do not get mixed. The treated sewage shall be used for raising Green Belt/ Plantation.
34. There shall be no sewage effluent discharge from the premises of facility.
35. There shall be no discharge of Leachate or any other trade effluent from the facility.
36. The Consentee shall make all efforts to minimize the effluent quantity and reuse/ recycle the treated effluent within premises of the facility.
37. The Consentee shall install Online Continuous Effluent Monitoring System (OCEMS) for the treated effluent from ETP/ STP as per the guidelines / norms of CPCB and the real-time data shall be transferred to the servers of CPCB and DPCC. Calibration of OCEMS shall be carried out once in 15 days as per the guidelines / Protocols of CPCB. The Consentee shall ensure that online data of OCEMS shall be cross-checked with manual monitoring to validate the OCEMS results.
38. A well designed Rain Water Harvesting System (RWHS) shall be put in place within Six months, which shall comprise of Rain Water Collection from the built up and detailed record kept of the quantity of water harvested every year and its use.
39. The Consentee shall install CCTV cameras at various locations to monitor the activities and maintain their proper functioning.
40. Regular Monitoring of Ambient Air ground level concentration of SO₂, NO_x, PM_{2.5} & PM₁₀ and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring shall be decided in consultation with DPCC.
41. The criteria pollutants levels mainly SPM, RSPM (PM_{2.5} & PM₁₀), SO₂, NO_x (ambient levels as well as stack emission) shall be displayed at a convenient location near the main gate of the facility in the public domain.
42. The Consentee shall comply with the noise standards laid down vide Gazette Notification of Ministry of Environment and Forest(MOEF), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set(s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other requirements], if any, as per the Gazette Notification of MOEF, Dated 09.07.2002, as amended to date.

Stack Height for sets (Engine rating more than 0.8 MW) commissioned after 01.07.2003 shall be maximum of following:

- (i) Minimum 6 meter above the building where generator set is installed
- (ii) 30 meter
- (iii) 14(Q)0.3

Q- Total SO₂ emission from the plant in kg/hr and for other DG Set(s) (upto 0.8 MW) stack height shall be as per the following formula,

$$H = h + 0.2\sqrt{KVA}$$

H- Total Height of stack in meter, h = Height of the building in meters where the Generator Set is installed, KVA - Total Generator capacity of the set in KVA.

43. The Consentee shall install one DG Set of 750 KVA capacity with proper Acoustic Enclosure and provide adequate stack height for DG Set to meet the prescribed standards/ norms as mentioned above. The Consentee shall not operate the DG Set(s) till compliance of the prescribed norms/standards for DG Sets.
44. The Consentee shall take adequate measures for control of noise level, from its own sources within the premises in respect of noise, to less than 75 dB (A) Leq during day time and 70 dB (A) Leq

[Signature]

[Signature]

during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM and 10 PM and night time reckoned between 10 PM to 6 AM.

45. Noise level emanating from turbines shall be so controlled such that the noise in work zone shall be limited to 85 db (A) from source. For people working in the high noise area, requisite personal protective equipment like earplug / ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc. shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non-noisy / less noisy areas.
46. The Consentee shall obtain permission from Delhi Jal Board, for ground water extraction, if any, as per the various orders / Notifications of Govt. of NCT of Delhi.
47. The Consentee shall commence the ground water quality monitoring activity prior to the operation of facility and continue on long term basis as per the conditions of Environmental Clearance.
48. The Consentee shall adopt and implement adequate safeguards to avoid any contamination of surface as well as ground as specified in the standards specified in the Act/ Rules.
49. Green Belt shall be provided as per the condition of Environmental Clearance given by MoEF & CC vide letter dated 26.07.2018.
50. The Consentee shall set up a separate Environmental Management Cell and formulate a well laid Corporate Environment Policy & identify and designate responsible officers at all levels of its hierarchy for ensuring adherence to the policy and Compliance with the conditions stipulated in Environmental Clearance and other applicable Environmental Laws and Regulations.
51. The Consentee shall take adequate measures to minimize overland surface water flow (especially during monsoon season) in and around the plant site.
52. The Consentee shall ensure that necessary precaution is taken for prevention of bird menace in the said area.
53. The Consentee shall provide facility of weighbridges at the entry point / area of Waste to Energy Plant and maintain Records / Log Book of Municipal Solid Waste Received, Treated, Electricity Generated etc.
54. The Consentee shall dispose the Non-Combustible Waste and rejects at the Engineered Secured Landfill site as per the Solid Waste Management Rules 2016.
55. The Consentee shall make necessary arrangements for First Aid and sanitation for the drivers and other contract workers during construction phase.
56. The Consentee shall have / arrange for the monitoring of the health of sanitary and other workers engaged in the plant. Annual medical examination and monitoring of the health of sanitary and other workers shall be carried out and appropriate health education and free medical treatment (if it is felt that illness is occupation related) shall be given to the sanitary and other workers. This important aspect needs to be prominence apart from employing skilled experienced technicians/ operators and providing safety appliance and utilizing certified handling equipment's.
57. The Consentee shall ensure that no ground water extraction will be carried out for the proposed project.
58. The Consentee shall submit the ground water monitoring reports to Central Ground Water Board, State Unit Office, New Delhi on regular bases at least once in a year for assessment.
59. The Consentee shall make suitable arrangement to ensure that the fly ash & the bottom ash from Boilers/ HAG generated after combustion in the boiler shall be utilized for manufacturing the building material/ Fly Ash Brick etc. as mentioned in the Environmental Clearance
60. The Consentee shall get the samples of fly ash as well as bottom ash tested to know the composition of the same and dispose of as per the applicable Rules.
61. The Consentee shall ensure that the solid waste generated (sand & silt) from the monitoring shall be disposed of at a Engineered Secured Landfill site.

62. The Consentee shall inform Delhi Pollution Control Committee in advance for shutdown of the plant for maintenance or any other reasons thereof.
63. The Consentee shall provide proper preventing and protecting measures for the entry of stray animals and unauthorized person.
64. The Consentee shall provide inspection facility to monitor wastes brought in for treatment, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment.
65. The Consentee shall provide approach and other internal roads for free movement of vehicle and other machinery at the Plant site.
66. The Consentee shall provide proper diversion of storm water drains to minimize leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy condition.
67. Before operation of the Waste to Energy Plant the Consentee shall ensure the following :
 - i. Transportation does not lead to RSPM increase from road/ garbage.
 - ii. There is adequate facility for handling and storage of flue gas treatment (FGT) residues and bottom ash etc.
 - iii. Facility for handling, storage/ disposal of ETP/STP sludge is provided.
 - iv. Site safety and emergency plans as per various industrial laws
 - v. Parking facility for the vehicles.
68. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (Annexure -7. III of MPD -2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.
69. The Consentee shall submit Environment statement for each financial year ending 31st March in Form-V to DPCC.
70. The Consent to Establish is valid subject to the fulfillment of all the other statutory requirements in other Laws / Acts/ Rules as applicable.
71. The Consentee shall apply fresh for revision/ grant of consent in case of any change in the project profile/ process/ products etc. or any deviation from the submitted information to Delhi Pollution Control Committee.
72. The Consent is granted to aforesaid facility to ensure control of pollution but not in violation of other laws and statutory provisions.
73. The Consentee shall submit application for Consent to Operate under the Air and Water Acts along with requisite Consent Fee and required Documents 60 days before the date of the commissioning of the Waste to Energy Plant.
74. In case of failure to comply with any of the Consent conditions as mentioned above the Consent to Establish issued shall automatically stand revoked without any Notice in this regard.

Notwithstanding anything contained in this Consent to Establish Order the Delhi Pollution Control Committee, hereby reserves to it rights and powers under section 6 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date and under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, to review any one / or all the conditions imposed here in above and to make such variation as deemed fit for the purpose of these Acts by the Delhi Pollution Control Committee.

This issues in view of the office order F.No. DPCC/IT/EODB/2015/627-641 Dated 12.04.2016 & subsequent orders issued in this regard and as per the decisions taken by the Committee for II (a) Category cases headed by Chairman, Delhi Pollution Control Committee.

Signature

Signature
DEEPAK KR. SINGH
Senior Environment Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110066

Annexure- I

**Prescribed Standards for Emission from Incinerator of Municipal Waste to Energy
Plants in Delhi**

(As decided in the meeting of CPCB, DPCC and Deptt. of Environment, Govt. of NCT of Delhi
held on 29.07.2016)

S. No.	Parameters	Emission Standards	
		(1)	(2)
1.	Particulates	30 mg/Nm ³	Standard refers to half hourly average value
2.	HCl	50 mg/Nm ³	Standard refers to half hourly average value
3.	SO ₂	100 mg/Nm	Standard refers to half hourly average value
4.	CO	100 mg/Nm ³ 50 mg/Nm ³	Standard refers to half hourly average value Standard refers to daily average value
5.	Total Organic Carbon	20 mg/Nm ³	Standard refers to half hourly average value
6.	HF	0.5 mg/Nm ³	Standard refers to half hourly average value
7.	NO _x (NO and NO ₂ expressed as NO ₂)	350 mg/Nm ³	Standard refers to half hourly average value
8.	Total dioxins and furans	0.1 ng TEQ/Nm ³	Standard refers to 6-8 hours sampling. Please refer guidelines for 17 concerned congeners for toxic equivalence values to arrive at total toxic equivalence.
9.	Cd + Th + their compounds	0.05 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
10.	Hg and its compounds	0.02 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
11.	Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds	0.5 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
12.	Pb	0.1 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
Note.- All values corrected to 11% oxygen on a dry basis.			

Deepak Kr. Singh

DEEPAK KR. SINGH
Senior Environment Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

Annexure- II

**Standards for Treated Leachates and ETP / STP to be met / Complied by
Municipal Waste to Energy Plants.**

S.No.	Parameter		Standards
1.	Suspended Solids, mg/l, max	Not to Exceed	100
2.	Oil and Grease, mg/l, max	Not to Exceed	10
3.	Dissolved Solids (inorganic) mg/l, max.	Not to Exceed	2100
4.	pH value		5.5 to 9.0
5.	Ammonical Nitrogen (as N), mg/l, max.	Not to Exceed	50
6.	Total Kjeldahl Nitrogen (as N), mg/l, max.	Not to Exceed	100
7.	Biochemical Oxygen Demand (3 days at 27 °C) max.(mg/l)	Not to Exceed	30
8.	Chemical Oxygen Demand, mg/l, max.	Not to Exceed	250
9.	Arsenic (as As), mg/l, max	Not to Exceed	0.2
10.	Mercury (as Hg), mg/l, max	Not to Exceed	0.01
11.	Lead (as Pb), mg/l, max	Not to Exceed	0.1
12.	Cadmium (as Cd), mg/l, max	Not to Exceed	2.0
13.	Total Chromium (as Cr), mg/l, max.	Not to Exceed	2.0
14.	Copper (as Cu), mg/l, max.	Not to Exceed	3.0
15.	Zinc (as Zn), mg/l, max.	Not to Exceed	5.0
16.	Nickel (as Ni), mg/l, max	Not to Exceed	3.0
17.	Cyanide (as CN), mg/l, max.	Not to Exceed	0.2
18.	Chloride (as Cl), mg/l, max.	Not to Exceed	1000
19.	Fluoride (as F), mg/l, max	Not to Exceed	2.0
20.	Phenolic compounds (as C ₆ H ₅ OH) mg/l, max.	Not to Exceed	1.0

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Supat Singh

By Speed Post / Email



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <http://dpcc.delhigovt.nic.in>

File No. DPCC/WMC-II/Tehkhand -WTE /2018/ 5375 - 5377 Dated: 09-02-2021

To,

M/s Tehkhand Waste to Electricity Project Ltd.
 Adjacent DTC Tehkhand Depot,
 Maa Anadmai Marg, Tehkhand,
 New Delhi-110020

Subject: Extension of Consent to Establish u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 to M/s Tehkhand Waste to Electricity Project Ltd.

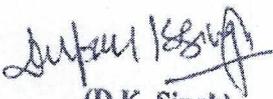
Sir,

This has reference to your Application (ID 5328318) for extension of Consent to Establish u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, submitted to this office through online on 25.01.2021 & hard copy on 01.02.2021 along with Consent Fee for One year.

As decided by the Competent Authority in DPCC, Consent to Establish issued by DPCC (F. No. DPCC/WMC-II/Tehkhand-WTE/2018/3090 Dated 31.01.2020) u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, to M/s Tehkhand Waste to Electricity Project Ltd., Adjacent DTC Tehkhand Depot, Maa Anadmai Marg, Tehkhand, New Delhi-110020, is here by extended for one year period with validity up to 25.02.2022 for the activity of Processing and Disposal of Municipal Solid Waste & Electricity Generation (Waste to Energy Plant), Solid Waste Processing Capacity- 2000 Tons/day (2000 TPD \pm 20%), Electricity Generation Capacity - 25 MW (25 MW \pm 15%). The Terms & Conditions and Prescribed Standards of the Consent to Establish issued vide abovementioned Consent Order dated 31.01.2020 will remain same.

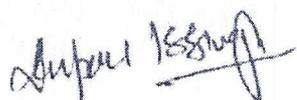
This issues with the approval of the Competent Authority in DPCC.

Yours faithfully,


 (D.K. Singh)
 Addl. Director, WMC-II

Copy to:

1. The Commissioner, South Delhi Municipal Corporation, 9th Floor, Dr SPM Civic Centre, JLN Marg, New Delhi- 110002
2. The Member Secretary, DPCC


 (D.K. Singh)
 Addl. Director, WMC-II
D. K. Singh
 Additional Director
 Delhi Pollution Control Committee
 4th & 5th Floor, I.S.B.T. Building
 Kashmere Gate, Delhi-110006

By Speed Post/Email

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 visit us at : http://dncc.delhigovt.nic.in
---	---

F. No. DPCC/WMC-II/Tehkhand-WTE/2018/8970-8972

Dated: 15-02-2022

To,

M/s Tehkhand Waste to Electricity Project Ltd.
Adjacent DTC Tehkhand Depot,
Maa Anadmai Marg, Tehkhand,
New Delhi-110020

Subject: Extension of Consent to Establish u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 to M/s Tehkhand Waste to Electricity Project Ltd.

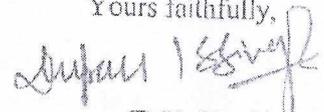
Sir,

This has reference to your Application (ID 6980748) for extension of Consent to Establish u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, submitted to this office through online on 23.12.2021 & hard copy on 01.02.2022 along with Consent Fee for One year.

As decided by the Competent Authority in DPCC, Consent to Establish was issued by DPCC vide letter F. No. DPCC/WMC-II/Tehkhand-WTE/2018/3090 Dated 31.01.2020 for one year and extended for one year period with validity up to 25.02.2022 vide letter F. No. DPCC/WMC-II/Tehkhand-WTE/2018/5375-5377 Dated 09.02.2021 u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, to M/s. Tehkhand Waste to Electricity Project Ltd., Adjacent DTC Tehkhand Depot, Maa Anadmai Marg, Tehkhand, New Delhi-110020, is here by further extended for one year period with validity up to 25.02.2023 for the activity of Processing and Disposal of Municipal Solid Waste & Electricity Generation (Waste to Energy Plant), Solid Waste Processing Capacity- 2000 Tons/day (2000 TPD+20%), Electricity Generation Capacity -25 MW (25 MW +15%). The Terms & Conditions and Prescribed Standards of the Consent to Establish issued vide said Consent Order dated 31.01.2020 will remain same.

This issues with the approval of the Competent Authority in DPCC.

Yours faithfully,

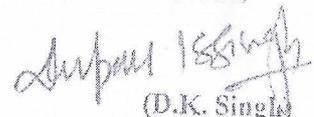


(D.K. Singh)

Sr. Env. Engineer, WMC-II

Copy to:

1. The Commissioner, South Delhi Municipal Corporation, 9th Floor, Dr SPM Civic Centre, JLN Marg,
2. The Member Secretary, DPCC



(D.K. Singh)

Sr. Env. Engineer, WMC-II

- (iii) The Plastic Waste Management Rules, 2016, as amended to date.
- (iv) The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date.
- (v) E-Waste (Management) Rules, 2016, as amended to date.
- (vi) The Batteries (Management and Handling) Rules, 2001, as amended to date.
- (vii) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date.

All such wastes generated from the facility will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor / Authorized Agencies for such wastes, authorized by MOEF&CC/Central Pollution Control Board / State Pollution Control Board/Committee/ DPCC.

8. The Consentee shall comply with the other applicable prescribed standards of Effluent / Emissions as mentioned in the Environment (Protection) Act, 1986, as amended to date and the various Rules made thereunder.
9. The Consentee shall display the Name of the Facility, Address, Name of the Directors/ Plant Incharge etc, Contact Phone No(s) and its Activities /Processes/ Products etc, on a Display Board to be placed / fixed at the main gate of the unit.
10. The Consentee shall ensure that processing of Municipal Solid Waste will be done using RDF combustion based Reciprocating Grate Technology as mentioned in the Environmental Clearance of MoEF&CC for the proposed Waste to Energy Plant .
11. The Consentee shall install and maintain the Radioactive Sensors before the entry points / Area of Waste to Energy Plant to detect any Radio Active material in the incoming Municipal Waste to the Facility.
12. The Consentee shall use only Approved Fuel as per the Notification of Delhi Pollution Control Committee Dated 29.06.2018.
13. The Consentee shall install adequate Air Pollution Control Devices [High Efficiency Electrostatic Precipitators (ESPs) / Bag House with PTFE or Equivalent Fabric Filters)] as mentioned in Environmental Clearance given by MoEF & CC vide letter dated 15.01.2019 to ensure that flue gases / emissions from the Boilers / Waste to Energy Plant meet the Prescribed Standards as mentioned at Annexure - I.
14. The Consentee shall install Online Continuous Emission Monitoring System (OCEMS) for stack emissions as per the guidelines/ norms of CPCB and the real time data of OCEMS shall be transferred to the servers of CPCB & DPCC. The Real Time Monitoring Data of OCEMS shall also be displayed at the gate of the facility. Calibration of the OCEMS shall be carried out once in 15 days as per the Guidelines / Protocols of CPCB.
15. The Consentee shall ensure that OCEMS data shall be cross-checked with manual monitoring to validate the OCEMS results.
16. One No of Stack with minimum height of 60 Meters above the Ground Level shall be provided for the emissions from the Boiler. No Bypass Stack/ Arrangement shall be provided for discharge of Emissions.
17. The Consentee shall provide and maintain safe & easy accessible Ladders, Platforms, Ports and other Facilities as per the CPCB guidelines, for conducting the monitoring of Emissions from the Stack.
18. Records /Logbook shall be maintained for the operation of the Air Pollution Control Devices and shall be produced during the inspection of DPCC official (s).
19. The Consentee shall take all the required measures in the RDF Plant to control the fugitive emissions.

20. The Consentee shall provide adequate Dust Extraction System such as Cyclones/ Bag Filters/Water Spray System in Dusty areas such as ash handling points, Transfer areas and other vulnerable dusty areas along with an Environment friendly Sludge Disposal System.
21. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities / processes and maintain good housekeeping practices so as to maintain clean and safe environment in and around the premises of the facility.
22. Fly Ash and Bottom Ash shall be collected in Dry form and storage facility shall be provided. The Consentee shall transport Fly Ash/ Bottom Ash /Inert materials in a properly covered vehicles and ensure that no fugitive emission occurs in the air either during loading, Unloading and transportation. No ash shall be disposed of in low lying areas.
23. The Consentee shall ensure that Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants and there is no incineration of chlorinated plastics. All the facilities in twin chamber incinerators shall be designed to achieve a minimum temperature of 950 Degree Centigrade in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds. Incineration plant shall be operated (combustion chambers) with such temperature, retention time and turbulence, as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight. The CO₂ concentration in tail gas shall not be more than 7%.
24. Odour from the plant site shall be managed as per guidelines of the CPCB issued from time to time.
25. The Consentee shall adhere to the methodology as mentioned in Consent Application for disposal of waste processing rejects (quantity and quality) strictly.
26. The Consentee shall set up Continuous Ambient Air Quality Monitoring Stations (CAAQMS) for the prescribed parameters as mentioned in the Notification of MoEF& CC Dated 16.01.2009 within the premises at strategic locations in consultation with DPCC. Calibration of CAAQMS shall be carried out as per the Guidelines/ Protocols of CPCB.
27. The Consentee shall use the treated sewage water from the nearby Sewage Treatment Plant (STP) (Okhla STP) of Delhi Jal Board for operational process requirements / various activities in the Waste to Energy Plant except for drinking purpose.
28. The Consentee shall provide and maintain separate drainage system for collection of trade (Leachate etc.) and sewage effluents. Terminal manholes shall be provided at the end of collection system.
29. The Consentee shall ensure proper lining at the walls and base of waste storage/ handling area with impermeable material for leachate containment in order to avoid contamination of ground water through seepage and comply with the Guidelines of CPCB issued in this regard.
30. The Consentee shall install Evaporator and related systems for the treatment of Leachate and shall properly operate and maintain the system to meet the condition of Zero Liquid Discharge (ZLD). Flow meters / suitable flow measuring devices shall be provided and maintained to measure the quantity of Leachate generation. No bypass (pipe/ drain) shall be provided for the discharge of leachate. The leachate after processing in Evaporator shall be used / recycled by the unit. In any case the treated leachate discharge from the unit shall be in accordance with the prescribed standards for treated Leachate mentioned at Annexure-II.
31. Records/ Log book shall be maintained for the operation of the Evaporator; Leachate generated, processed and used / recycled and shall be produced during the inspection of DPCC official(s).
32. The Consentee shall provide Effluent Treatment Plant (ETP) / Sewage Treatment Plant (STP) of 1800 KLD capacity to treat the incoming treated sewage from the Sewage Treatment Plant of Delhi Jal Board and effluent generated from other sources in the facility and meet the prescribed Standards at Annexure-II.

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Shubham Kishore

33. The treated effluents conforming to the prescribed standards only shall be recirculated and reused within the plant. Arrangements shall be made that effluents and storm water do not get mixed. The treated sewage shall be used for raising Green Belt/ Plantation.
34. There shall be no sewage effluent discharge from the premises of facility.
35. There shall be no discharge of Leachate or any other trade effluent from the facility.
36. The Consentee shall make all efforts to minimize the effluent quantity and reuse/ recycle the treated effluent within premises of the facility.
37. The Consentee shall install Online Continuous Effluent Monitoring System (OCEMS) for the treated effluent from ETP/ STP as per the guidelines / norms of CPCB and the real-time data shall be transferred to the servers of CPCB and DPCC. Calibration of OCEMS shall be carried out once in 15 days as per the guidelines / Protocols of CPCB. The Consentee shall ensure that online data of OCEMS shall be cross-checked with manual monitoring to validate the OCEMS results.
38. A well designed Rain Water Harvesting System (RWHS) shall be put in place within Six months, which shall comprise of Rain Water Collection from the built up and detailed record kept of the quantity of water harvested every year and its use.
39. The Consentee shall install CCTV cameras at various locations to monitor the activities and maintain their proper functioning.
40. Regular Monitoring of Ambient Air ground level concentration of SO₂, NO_x, PM_{2.5} & PM₁₀ and Hg shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring shall be decided in consultation with DPCC.
41. The criteria pollutants levels mainly SPM, RSPM (PM_{2.5} & PM₁₀), SO₂, NO_x (ambient levels as well as stack emission) shall be displayed at a convenient location near the main gate of the facility in the public domain.
42. The Consentee shall comply with the noise standards laid down vide Gazette Notification of Ministry of Environment and Forest(MOEF), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set(s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other requirements], if any, as per the Gazette Notification of MOEF, Dated 09.07.2002, as amended to date.

Stack Height for sets (Engine rating more than 0.8 MW) commissioned after 01.07.2003 shall be maximum of following:

- (i) Minimum 6 meter above the building where generator set is installed
- (ii) 30 meter
- (iii) $14(Q)0.3$

Q- Total SO₂ emission from the plant in kg/hr and for other DG Set(s) (upto 0.8 MW) stack height shall be as per the following formula,

$$H = h + 0.2\sqrt{KVA}$$

H- Total Height of stack in meter, h = Height of the building in meters where the Generator Set is installed, KVA - Total Generator capacity of the set in KVA.

43. The Consentee shall install one DG Set of 750 KVA capacity with proper Acoustic Enclosure and provide adequate stack height for DG Set to meet the prescribed standards/ norms as mentioned above. The Consentee shall not operate the DG Set(s) till compliance of the prescribed norms/standards for DG Sets.
44. The Consentee shall take adequate measures for control of noise level, from its own sources within the premises in respect of noise, to less than 75 dB (A) Leq during day time and 70 dB (A) Leq

[Handwritten signature]

[Handwritten signature]

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63. The Consentee shall provide proper preventing and protecting measures for the entry of stray animals and unauthorized person.
64. The Consentee shall provide inspection facility to monitor wastes brought in for treatment, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment.
65. The Consentee shall provide approach and other internal roads for free movement of vehicle and other machinery at the Plant site.
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67. Before operation of the Waste to Energy Plant the Consentee shall ensure the following :
- Transportation does not lead to RSPM increase from road/ garbage.
 - There is adequate facility for handling and storage of flue gas treatment (FGT) residues and bottom ash etc.
 - Facility for handling, storage/ disposal of ETP/STP sludge is provided.
 - Site safety and emergency plans as per various industrial laws
 - Parking facility for the vehicles.
68. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (Annexure -7, III of MPD -2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.
69. The Consentee shall submit Environment statement for each financial year ending 31st March in Form-V to DPCC.
70. The Consent to Establish is valid subject to the fulfillment of all the other statutory requirements in other Laws / Acts/ Rules as applicable.
71. The Consentee shall apply fresh for revision/ grant of consent in case of any change in the project profile/ process/ products etc. or any deviation from the submitted information to Delhi Pollution Control Committee.
72. The Consent is granted to aforesaid facility to ensure control of pollution but not in violation of other laws and statutory provisions.
73. The Consentee shall submit application for Consent to Operate under the Air and Water Acts along with requisite Consent Fee and required Documents 60 days before the date of the commissioning of the Waste to Energy Plant.
74. In case of failure to comply with any of the Consent conditions as mentioned above the Consent to Establish issued shall automatically stand revoked without any Notice in this regard.
- Notwithstanding anything contained in this Consent to Establish Order the Delhi Pollution Control Committee, hereby reserves to it rights and powers under section 6 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date and under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date, to review any one / or all the conditions imposed here in above and to make such variation as deemed fit for the purpose of these Acts by the Delhi Pollution Control Committee.
- This issues in view of the office order F.No. DPCC/IT/EODB/2015/627-641 Dated 12.04.2016 & subsequent orders issued in this regard and as per the decisions taken by the Committee for II (a) Category cases headed by Chairman, Delhi Pollution Control Committee.

2019

DEEPAK KR. SINGH
 Senior Environment Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISET Building,
 Kachrawa Gate, New Delhi-110006

Annexure- I

**Prescribed Standards for Emission from Incinerator of Municipal Waste to Energy
Plants in Delhi**

(As decided in the meeting of CPCB, DPCC and Deptt. of Environment, Govt. of NCT of Delhi
held on 29.07.2016)

S. No.	Parameters	Emission Standards	
		(1)	(2)
1.	Particulates	30 mg/Nm ³	Standard refers to half hourly average value
2.	HCl	50 mg/Nm ³	Standard refers to half hourly average value
3.	SO ₂	100 mg/Nm	Standard refers to half hourly average value
4.	CO	100 mg/Nm ³ 50 mg/Nm ³	Standard refers to half hourly average value Standard refers to daily average value
5.	Total Organic Carbon	20 mg/Nm ³	Standard refers to half hourly average value
6.	HF	0.5 mg/Nm ³	Standard refers to half hourly average value
7.	NO _x (NO and NO ₂ expressed as NO ₂)	350 mg/Nm ³	Standard refers to half hourly average value
8.	Total dioxins and furans	0.1 ng TEQ/Nm ³	Standard refers to 6-8 hours sampling. Please refer guidelines for 17 concerned congeners for toxic equivalence values to arrive at total toxic equivalence.
9.	Cd + Th + their compounds	0.05 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
10.	Hg and its compounds	0.02 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
11.	Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds	0.5 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
12.	Pb	0.1 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
Note.- All values corrected to 11% oxygen on a dry basis.			

Deepak Singh

DEEPAK KR. SINGH
Senior Environment Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

Annexure-II

**Standards for Treated Leachates and ETP / STP to be met / Complied by
Municipal Waste to Energy Plants.**

S.No.	Parameter		Standards
1.	Suspended Solids, mg/l, max	Not to Exceed	100
2.	Oil and Grease, mg/l, max	Not to Exceed	10
3.	Dissolved Solids (inorganic) mg/l, max.	Not to Exceed	2100
4.	pH value		5.5 to 9.0
5.	Ammonical Nitrogen (as N), mg/l, max.	Not to Exceed	50
6.	Total Kjeldahl Nitrogen (as N), mg/l, max.	Not to Exceed	100
7.	Biochemical Oxygen Demand (3 days at 27 °C) max.(mg/l)	Not to Exceed	30
8.	Chemical Oxygen Demand, mg/l, max.	Not to Exceed	250
9.	Arsenic (as As), mg/l, max	Not to Exceed	0.2
10.	Mercury (as Hg), mg/l, max	Not to Exceed	0.01
11.	Lead (as Pb), mg/l, max	Not to Exceed	0.1
12.	Cadmium (as Cd), mg/l, max	Not to Exceed	2.0
13.	Total Chromium (as Cr), mg/l, max.	Not to Exceed	2.0
14.	Copper (as Cu), mg/l, max.	Not to Exceed	3.0
15.	Zinc (as Zn), mg/l, max.	Not to Exceed	5.0
16.	Nickel (as Ni), mg/l, max	Not to Exceed	3.0
17.	Cyanide (as CN), mg/l, max.	Not to Exceed	0.2
18.	Chloride (as Cl), mg/l, max.	Not to Exceed	1000
19.	Fluoride (as F), mg/l, max	Not to Exceed	2.0
20.	Phenolic compounds (as C ₆ H ₅ OH) mg/l, max.	Not to Exceed	1.0

DM

Signature

By Speed Post/ Email

File No. DPCC/WMC-II/Tehkhand -WTE/2018/ 51-56

Dated: 10.01.2025

CONSENT ORDER

Name of the Unit : Tehkhand Waste to Electricity Project limited

Address : Adjacent to DTC Tehkhand Depot, Maa Anandmai Marg,
Tehkhand, New Delhi-110020.

Consent Order No : DPCC/WMC-II/Tehkhand -WTE/2025 /02

Date of Issue : 10.01.2025 **Date of Expiry** : 06.10.2029

Product/Activity : Processing and Disposal of Municipal Solid Waste &
Electricity Generation (Waste to Energy Plant).
: [Solid Waste Processing Capacity - 2000Tons /day
Electricity Generation Capacity - 25 MW]

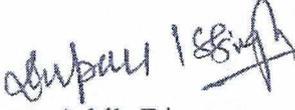
This **Consent to Operate** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **Red** Category.

This Consent to Operate is being granted to the Consentee with Terms & Conditions including Prescribed Standards enclosed herewith for compliance.

Enclosure: Terms and Conditions of Consent to Operate.


 Environmental Engineer
 (Verified by)

S.K. GOYAL
EE


 Addl. Director
 (Issuing Authority)
 D. K. Singh
 Additional Director
 Delhi Pollution Control Committee
 3rd Floor, DMRC Building IT Park
 Shastri Park, Delhi-110053

Terms and Conditions of Consent to Operate to M/s Tehkhand Waste to Electricity Project Limited, Adjacent to DTC Tehkhand Depot, Maa Anandmai Marg, Tehkhand, New Delhi-20.

1. The Consent to Operate is granted for the activity of Processing and Disposal of Municipal Solid Waste & Electricity Generation (Waste to Energy Plant) with Solid Waste Processing Capacity of 2000 TPD & Electricity Generation Capacity of 25 MW.
2. The Consent is Activity specific and based on the information provided in the consent application along with the documents / subsequent documents / information submitted to Delhi Pollution Control Committee (DPCC). The Consentee shall apply for fresh consent in case of any change in the activity/manufacturing process.
3. The Consentee shall comply with the conditions of Environmental Clearance issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India, vide Environmental Clearance No. J-13012/12/2017-IA.I (T) Dated 26.07.2018 and No. J-13012/03/2018-IA.I (T) Dated 15.01.2019.
4. The Consentee shall display the Name of the Facility along with its Address, Names of the Directors / Partners etc., Contact Phone No (s) and its Activities / Processes / Products etc., on a Display Board to be placed / fixed at the main gate of the unit.
5. The Consentee / Facility shall have / take separate Electricity / Power Connection in its name and shall have / install separate meter in this regard.
6. The Consentee shall obtain permission from Delhi Jal Board, for ground water extraction, if any, as per the various orders / Notifications of Govt. of NCT of Delhi.
7. The Consentee shall be responsible for the safe and environmentally sound operations of the facility (Waste to Energy Plant) as per the provisions of Solid Waste Management Rules, 2016, as amended to date, as per the Guidelines issued by the Central Pollution Control Board (CPCB) from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development (MoHUA) and updated from time to time.
8. The Consentee shall comply with the provisions of the Environment (Protection) Act, 1986, as amended to date and Rules made thereunder including following Rules:
 - (i) Solid Waste Management Rules, 2016, as amended to date.
 - (ii) Construction and Demolition Waste Management Rules, 2016, as amended to date.
 - (iii) Plastic Waste Management Rules, 2016, as amended to date.
 - (iv) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date.
 - (v) E - Waste (Management) Rules, 2022, as amended to date.
 - (vi) Battery Waste Management Rules, 2022, as amended to date,
 - (vii) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date.
 - (viii) Noise Pollution (Regulations and Control) Rules, 2000, as amended to date.

All such wastes generated from the facility will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor / Authorized Agencies for such wastes, authorized by MOEF&CC / Central Pollution Control Board / State Pollution Control Board/Committee/ DPCC.

9. The Consentee shall ensure that processing of Municipal Solid Waste is done using RDF combustion based Reciprocating Grate Technology as mentioned in the Environmental Clearance issued by MoEF&CC.

10. The Consentee shall maintain the facility of weighbridge and wheel washing at the entry point/ area of Waste to Energy Plant and maintain Records / Log Book of Municipal Solid Waste Received, Processed, Electricity Generated, Chemicals used (Activated Carbon, Lime etc.) etc.
11. The Consentee shall maintain the Radioactive Sensors before the entry points / Area of Waste to Energy Plant to detect any Radio Active material in the incoming Municipal Waste to the Facility.
12. The Consentee shall use only Approved Fuel as per the Notification of Delhi Pollution Control Committee Dated 29.06.2018 as amended to date.
13. The Consentee having installed Emission Control System (ECS) [High Efficiency Electrostatic Precipitators (ESPs) / Bag House with Fabric Filters] shall properly operate and maintain the ECS to meet the prescribed standards as given at Annexure - I. No Bypass stack/ arrangement shall be provided. Records /Logbook shall be maintained for the operation of the ECS and shall be produced during the inspection of DPCC official(s).
14. The Consentee shall run the Plant in Automatic Mode to achieve stable operating conditions within the design specifications. Control systems should be in such a way that the operational data should be stored online for at least one year. In case, the control system does not provide enough storage, external storage facilities shall be set up for long term storage of operational data.
15. The Consentee shall ensure that waste to be incinerated shall not be chemically treated with any chlorinated disinfectants and there is no incineration of chlorinated plastics. All the facilities in twin chamber incinerators shall be maintained to achieve a minimum temperature of 950 Degree Centigrade in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds. Incineration plant shall be operated (combustion chambers) with such temperature, retention time and turbulence, as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight. The CO2 concentration in tail gas shall not be more than 7%.
16. The Consentee shall ensure arrangement for Interlocking of flue gas treatment system with operation of incinerator so that whenever Flue Gas Treatment System fails, the plant operations will be shut down.
17. One No of Stack with minimum Height of 60 Meters above the Ground Level shall be maintained for the discharge of emissions from the Boiler. No Bypass Stack/ Arrangement shall be provided for discharge of Emissions.
18. The Consentee shall provide and maintain safe & easy accessible Ladders, Platforms, Ports and other Facilities as per the CPCB guidelines, for conducting the monitoring of Emissions from the Stack.
19. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities / processes including RDF making section and maintain good housekeeping practices so as to maintain clean and safe environment in and around the premises of the facility.
20. The Consentee shall provide adequate Dust Extraction System such as Cyclones / Bag Filters / Water Spray System in Dusty areas such as ash handling points, Transfer areas and other vulnerable dusty areas along with an Environment friendly Sludge Disposal System.
21. The Consentee shall collect the Fly Ash and Bottom Ash in dry form and storage facility shall be provided & maintained properly . Fly Ash, Bottom Ash & Inert materials shall be transported in a properly covered containers / vehicles within the premises of the Plant and ensure that no fugitive emission occurs in the air either during loading, unloading and transportation.

22. The Consentee shall provide the facility for Ash utilization and proper disposal of inert material as mentioned in the Conditions issued by MOEF&CC vide letter dated 15.01.2020.
23. The Consentee shall ensure strict compliance of the Directions u/s 5 of the Environment (Protection) Act, 1986 read along with Solid Waste Management Rules, 2016 regarding utilization of Ash generated from Waste to Energy Plants in Delhi issued to the existing operational Waste to Energy Plants in Delhi including Waste to Energy Plant at Tehkhand on 09.12.2024 including directions that Waste to Energy Plants shall ensure following :
- (i) Phasing out of dumping of ash in the Low-Lying Areas / Dumping sites / Engineered Sanitary Landfill at the earliest (at least within six months) and an Action Plan shall be submitted in this regard within 30 days.
 - (ii) Ash (Fly Ash & Bottom Ash) must be used by Waste to Energy Plants in making Bricks and other products which can be consumed in construction activities – road (Paver Blocks, Kerbs Stones, subgrade preparation etc.) / building construction (Fly Ash Bricks, etc.), and submit Time Bound Action Plan in this regard within 30 days for 100 % utilization of Ash within six months.
24. The Consentee shall manage the odour from the plant site as per the guidelines of CPCB issued from time to time.
25. The Consentee shall ensure that entry gates of waste storage pit are functional so that gates should be closed when there is no truck unloading the waste to avoid escape of odour.
26. Negative Pressure in the Waste Storage Pit shall be maintained by taking the air from waste pit to the incinerator through ID fans so that odour does not escape from the waste pit. Pressure monitoring system showing the atmospheric pressure and pressure inside the waste pit shall be ensured and the data shall be transferred to CPCB and DPCC through server.
27. The Consentee shall adhere to the methodology as mentioned in consent application for disposal of recyclable rejects
28. The Consentee shall set up and properly operate & maintain the installed Online Continuous Emission Monitoring System (OCEMS) for stack emissions for all the parameters provided in the "Guidelines for Continuous Emission Monitoring Systems, CPCB" and as mentioned in the conditions of Environmental Clearance issued by MOEF&CC vide letter dated 15.01.2019. The Real Time Data of OCEMS shall be transferred to the servers of CPCB & DPCC. The Real Time Monitoring Data of OCEMS shall also be displayed at the gate of the facility. Calibration of the OCEMS shall be carried out once in 15 days as per the Guidelines / Protocols of CPCB. The Operator of the Facility shall ensure functional CCTV cameras with linkage to the servers of DPCC & CPCB.
29. The Consentee shall properly operate & maintain the installed Continuous Ambient Air Quality Monitoring Stations (CAAQMS) for the prescribed parameters as mentioned in the Notification of MoEF& CC Dated 16.01.2009 within the premises at strategic locations. Calibration of CAAQMS shall be carried out as per the Guidelines / Protocols of CPCB.
30. The Consentee shall comply the other prescribed standards of Effluent / Emissions as prescribed and as applicable under the provisions of the Environment (Protection) Act, 1986, as amended to date and the various Rules made thereunder including the Noise Pollution (Regulation and Control) Rules, 2000, as amended to date.
31. In case the concentration of toxic metals in incineration ash exceeds the limits specified in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time, the Consentee shall send the ash to the hazardous waste treatment, storage and disposal facility at Bawana in Delhi.

32. The Consentee shall ensure the storage of compost material after segregation (below 20 mm) through Trommels in the enclosed area to control odour from the compost. Any waste or its material should not be kept in open area.
33. The Consentee shall use the treated sewage water from the nearby Sewage Treatment Plant (STP) (Okhla STP) of Delhi Jal Board for operational process requirements / various activities in the Waste to Energy Plant except for drinking purpose.
34. The Consentee shall provide and maintain separate drainage system for collection of trade (Leachate etc.) and sewage effluents. Terminal manholes shall be provided at the end of collection system and waste water shall be treated in the Effluent Treatment Plant / Sewage Treatment Plant installed in the Plant.
35. The Consentee shall ensure maintaining proper lining at the walls and base of waste storage / handling area with impermeable material for leachate containment in order to avoid contamination of ground water through seepage and comply with the Guidelines of CPCB issued in this regard.
36. **The Consentee shall not discharge any Trade Effluent (including Leachate) or Sewage Effluent from the premises of the facility.**

Quantum of Effluent Discharge from the facility (i) Trade Effluent - Nil
(ii) Sewage / Domestic Effluent - Nil.

The plant is based on Zero Liquid Discharge and Leachate generated from the storage of fresh waste in the waste pit shall be collected in Leachate Collection Tank of 250 KL Capacity and will be used in the Boiler / used after treatment within the plant. Flow Meters / suitable flow measuring devices shall be provided and maintained to measure the quantity of Leachate generation and recycling in the Facility. Records / Logbook shall be maintained for the Leachate collected and used in Boiler and shall be produced during the inspection of DPCC official(s). No bypass (Pipe / Drain) shall be provided.

37. The Consentee shall properly Operate & Maintain the Effluent Treatment Plant (ETP) of 1250 KLD capacity to treat the incoming treated water from the Sewage Treatment Plant at Okhla of Delhi Jal Board and effluent generated from other sources in the facility. The Consentee shall meet the Prescribed Standards mentioned at Annexure-II.
38. The treated effluents conforming to the prescribed standards only shall be recirculated and reused within the plant. Effluent and storm water shall not get mixed. The treated effluent shall be used for raising Green Belt / Plantation etc. Records / Logbook shall be maintained for the operation of the ETP and use of treated water for various purposes and shall be produced during the inspection of DPCC official(s).
39. The treated effluents conforming to the prescribed standards only shall be recirculated and reused within the plant. Effluent and storm water shall not get mixed. The treated effluent shall be used for raising Green Belt / Plantation etc.
40. The Consentee shall submit test reports for prescribed parameters in respect of Stack Emissions, TCLP/ ETP / STP, Fly Ash / Bottom Ash, Ambient Air Quality, Ambient Noise level on **Quarterly** basis to DPCC from any of the NABL Accredited Laboratories Approved / Empanelled by DPCC / MOEF&CC / CPCB.
- Analysis of Total Dioxins & Furans, Cd + Th + their compounds, Hg & its compounds, Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V+ their compounds shall be carried out **once in a month** and Test Reports shall be submitted to DPCC from any of the NABL Accredited Laboratories Approved / Empanelled by DPCC / MOEF&CC / CPCB.

Signature

41. Rain Water Harvesting System (RWHS) provided in the premises of the Waste to Energy Plant shall be properly maintained.
42. The Consentee shall comply with the Noise standards laid down vide Gazette Notification of Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set (s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other requirements], if any, as per the Gazette Notification of MoEF&CC, Dated 09.07.2002, as amended to date.

Stack Height for sets (Engine rating more than 0.8 MW) commissioned after 01.07.2003 shall be maximum of following

- (i) Minimum 6 meter above the building where generator set is installed
- (ii) 30 meter
- (iii) $14 Q^{0.3}$ (Q-Total SO₂ emission from the plant in kg/hr)

And for other DG Set (s) (upto 0.8 MW) Stack height shall be as per the following formula :

$$H = h + 0.2\sqrt{KVA}$$

H - Total Height of Stack in meter,

h - Height of the building in meters where the Generator Set is installed,

KVA - Total Generator capacity of the set in KVA.

43. Capacity of the Diesel Generator Set installed at the Waste to Energy Plant is 750 KVA. The Consentee shall properly maintain the Acoustic Enclosure for DG Set in good condition and maintain the adequate stack height for DG Set to meet the prescribed standards / norms as mentioned above. The Consentee shall not operate the DG Set till compliance of the prescribed norms / standards for DG Sets.
44. The Consentee shall comply with the Directions of Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM) issued from time to time including directions in respect of Diesel Generator Sets for Retrofitting of DG Set with Emission Control Device / Equipment / conversion or installation of Gas based Generator with proper Acoustic Enclosure and adequate stack height to meet the prescribed norms / standards for DG Sets.
45. The Consentee shall take adequate measures for control of noise level, from its own sources within the premises in respect of noise, to less than 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between to 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM.
46. Noise level emanating from turbines shall be so controlled such that the noise in work zone shall be limited to 85 db (A) from source. For people working in the high noise area, requisite personal protective equipment like earplug / ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc. shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non-noisy / less noisy areas.
47. The Consentee shall ensure the development & maintenance of adequate Green Belt all around the boundary of the Waste to Energy Plant to comply with conditions stipulated in Environmental Clearance given by MOEF&CC.
48. The Consentee shall inform Delhi Pollution Control Committee in advance for shutdown of the Waste to Energy Plant / Boilers for maintenance or any other reasons thereof.
49. The Consentee shall submit the **Annual Report in Form III** as prescribed under the Solid Waste Management, Rules, 2016 to DPCC and concerned Local Body (Municipal Corporation of Delhi) on or before the **30th day of April every year.**

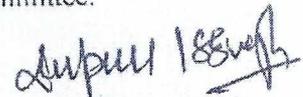
50. The Consentee in case of an accident, shall report to the concerned Local Body (Municipal Corporation of Delhi) in Form VI and the Local Body shall review and issue instructions, if any, to the Consentee.
51. The Consentee shall submit Environment Statement for each financial year ending 31st March to DPCC by 30th day of April every year.
52. The Consentee shall not carry out any activity falling under the Prohibited / Negative List of Industries (as mentioned in MPD-2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.
53. The Consentee shall submit application for renewal of the Consent to Operate, two months in advance of the expiry date of this Consent Order.

In the event of any information furnished by the Consentee found to be false OR in case of failure to comply with any of the above mentioned consent conditions, consent granted through this Consent Order shall be deemed to be revoked without any notice and necessary action as per law shall be taken, which may include closure of the facility and prosecution for wrong declaration.

Notwithstanding anything contained in this Consent to Operate (Renewal) order. Delhi Pollution Control Committee, reserves its right to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date and the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

The Consent granted to the Consentee is to ensure control of pollution from the premises of the facility in accordance with various Pollution Control Laws and in no way confers the right to the Consentee to exist in violation of other laws and statutory provisions including the Master Plan of Delhi.

This issues in view of the approval of the Chairman, Delhi Pollution Control Committee.


(D.K. Singh)

Addl. Director (WMC-II)
D. K. Singh

Additional Director
Delhi Pollution Control Committee
3rd Floor, DMRC Building IT Park
Shastri Park, Delhi-110053

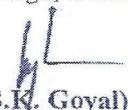
To,

M/s Tehkhand Waste to Electricity Project limited,
Adjacent to DTC Tehkhand Depot, Maa Anandmai Marg,
Tehkhand, New Delhi-110020.

Copy to:

1. The Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi- 110002.
2. The Additional Chief Secretary, Urban Development Department, Govt of NCT of Delhi, 9th Level, Delhi Secretariat, I.P. Estate, Delhi -110002.
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -32
4. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, Delhi- 05
5. Member Secretary, DPCC.




(S.K. Goyal)
Env. Engineer (WMC - II)

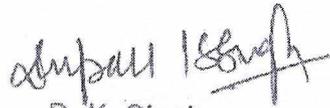
S.K. GOYAL
EE

**Prescribed Standards for Emission from Incinerator of Municipal Waste to
Energy Plants in Delhi**

(As decided in the meeting of CPCB, DPCC and Deptt. of Environment, Govt. of NCT of Delhi
held on 29.07.2016)

S. No.	Parameters	Emission Standards	
		(1)	(2)
1.	Particulates	30 mg/Nm ³	Standard refers to half hourly average value
2.	HCl	50 mg/Nm ³	Standard refers to half hourly average value
3.	SO ₂	100 mg/ Nm ³	Standard refers to half hourly average value
4.	CO	100 mg/Nm ³ 50 mg/Nm ³	Standard refers to half hourly average value Standard refers to daily average value
5.	Total Organic Carbon	20 mg/Nm ³	Standard refers to half hourly average value
6.	HF	0.5 mg/Nm ³	Standard refers to half hourly average value
7.	NO _x (NO and NO ₂ expressed as NO ₂)	350 mg/Nm ³	Standard refers to half hourly average value
8.	Total dioxins and furans	0.1 ng TEQ/Nm ³	Standard refers to 6-8 hours sampling. Please refer guidelines for 17 concerned congeners for toxic equivalence values to arrive at total toxic equivalence.
9.	Cd + Th + their compounds	0.05 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
10.	Hg and its compounds	0.02 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
11.	Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds	0.5 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
12.	Pb	0.1 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
Note.- All values corrected to 11% oxygen on a dry basis.			


S.K. GOYAL
EE

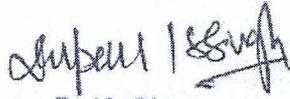

D. K. Singh
Additional Director
Delhi Pollution Control Committee
3rd Floor, DMRC Building IT Park
Shastri Park, Delhi-110053

Annexure- II

**Standards for Treated Leachates and ETP / STP to be met / Complied by
Municipal Waste to Energy Plants.**

S.No.	Parameter		Standards
1.	Suspended Solids, mg/l, max	Not to Exceed	100
2.	Oil and Grease, mg/l, max	Not to Exceed	10
3.	Dissolved Solids (inorganic) mg/l, max.	Not to Exceed	2100
4.	pH value		5.5 to 9.0
5.	Ammonical Nitrogen (as N), mg/l, max.	Not to Exceed	50
6.	Total Kjeldahl Nitrogen (as N), mg/l, max.	Not to Exceed	100
7.	Biochemical Oxygen Demand (3 days at 27 °C) max.(mg/l)	Not to Exceed	30
8.	Chemical Oxygen Demand, mg/l, max.	Not to Exceed	250
9.	Arsenic (as As), mg/l, max	Not to Exceed	0.2
10.	Mercury (as Hg), mg/l, max	Not to Exceed	0.01
11.	Lead (as Pb), mg/l, max	Not to Exceed	0.1
12.	Cadmium (as Cd), mg/l, max	Not to Exceed	2.0
13.	Total Chromium (as Cr), mg/l, max.	Not to Exceed	2.0
14.	Copper (as Cu), mg/l, max.	Not to Exceed	3.0
15.	Zinc (as Zn), mg/l, max.	Not to Exceed	5.0
16.	Nickel (as Ni), mg/l, max	Not to Exceed	3.0
17.	Cyanide (as CN), mg/l, max.	Not to Exceed	0.2
18.	Chloride (as Cl), mg/l, max.	Not to Exceed	1000
19.	Fluoride (as F), mg/l, max	Not to Exceed	2.0
20.	Phenolic compounds (as C ₆ H ₅ OH) mg/l, max.	Not to Exceed	1.0

S.K. GOYAL
EE

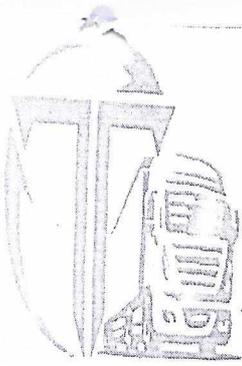

D. K. Singh
Additional Director
Delhi Pollution Control Committee
3rd Floor, DMRC Building IT Park
Shastri Park, Delhi-110053

ANNEXURE -2

171³⁸

Data of Waste to Energy Plant- TEHKHAND WASTE TO ELECTRICITY PROJECT LIMITED

Month	Fly Ash Generation (in MT)			Total Rejects (MT) (D=A+B+C)	Ash Utilized			Disposal of Ash in SLF				MSW Intake (in MT)	Total Ash % to MSW	
	(A)	(B)	(C)		Fly Ash (in MT)	Bottom Ash (in MT)	Inert (in MT)	Total	Fly Ash (in MT)	Bottom Ash (in MT)	Inert (in MT)			Total (in MT)
Jan-25	943.3	5,552.8	6,854.4	13,350.6	397.2	1,859.2	821.0	3,077.4	546.1	3,693.6	6,033.4	10,273.2	51,501.5	13%
Feb-25	920.2	6,373.8	4,715.1	12,009.0	483.0	3,791.3	586.3	4,860.5	437.3	2,582.5	4,128.8	7,148.5	50,408.2	14%
Mar-25	587.4	4,819.9	3,033.8	8,441.1	414.2	3,018.9	516.1	3,949.1	173.3	1,801.0	2,517.7	4,492.0	42,137.4	13%
Apr-25	390.5	4,637.7	2,702.6	7,730.8	390.5	4,637.7	131.5	5,159.7	-	-	2,571.1	2,571.1	42,445.5	12%
May-25	706.0	6,438.1	4,068.7	11,212.7	706.0	6,438.1	301.9	7,445.9	-	-	3,766.8	3,766.8	60,949.9	12%
Jun-25	763.7	4,948.8	4,335.5	10,048.0	763.7	4,948.8	274.2	5,986.7	-	-	4,061.4	4,061.4	47,648.5	12%
Jul-25	967.4	5,402.5	3,958.1	10,328.0	967.4	5,402.5	1,680.8	8,050.8	-	-	2,277.2	2,277.2	52,719.4	12%
Aug-25	780.7	5,994.6	4,719.4	11,494.6	780.7	5,994.6	2,772.3	9,547.6	-	-	1,947.1	1,947.1	57,644.8	12%
Sep-25	1,017.8	5,212.9	5,331.8	11,562.5	1,017.8	5,212.9	3,576.0	9,806.7	-	-	1,755.8	1,755.8	61,358.2	10%
Oct-25	1,104.1	6,448.9	6,302.9	13,855.9	1,104.1	6,448.9	3,385.8	10,938.8	-	-	2,917.1	2,917.1	55,471.1	14%
Nov-25	1,240.4	5,092.5	7,342.7	13,675.7	1,240.4	5,092.5	7,188.3	13,521.3	-	-	154.4	154.4	50,129.2	13%
Dec-25	968.1	5,232.6	6,937.2	13,137.9	968.1	5,232.6	6,632.5	12,833.2	-	-	304.8	304.8	56,952.9	11%
Total	10,389.6	66,155.0	60,302.1	1,36,846.8	9,233.0	58,077.9	27,866.8	95,177.6	1,156.6	8,077.2	32,435.4	41,669.1	6,29,366.4	12%



Thekedar Traders

Deals in: Building Material Supplier, Transportation Service, Civil Work,
RMC, DMC, Locking Tiles Supply/Installation Work, Fabrication Work etc.

GSTIN: - 09DJMPS3841H1Z0

MSME: - UP-29-0025533

PAN NO: - DJMPS3841H

CONT :-9310060016.7290060017

GSTIN: 09DJMPS3841H1Z0
MSME: UP-29-0025533
PAN No.: DJMPS3841H
Ph.: 9310060016, 7290060017

Date: 22.01.2026

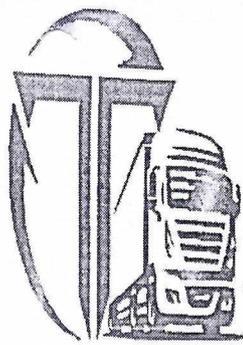
TO WHOMSOEVER IT MAY CONCERN

This is to certify that Bottom Ash has been utilized for the Road -Construction, Resurfacing, Patch work and Fly Ash has been utilized for manufacturing of Ash bricks, sourced from M/s Tehkhand Waste to Electricity Project Limited (A waste to Energy Plant) located adjacent to DTC Tehkhand Depot, Maa Anandmai Marg, New Delhi - 110020 in line of direction of DPCC issued on 09/12/2024.

The month wise details of Bottom ash and Fly Ash utilization for the period January 2025 to December 2025 is as tabulated below:

Month	Bottom Ash utilization details for the period January 2025 to December 2025			
	Assigned Party Name	Location	Purpose	Utilization (MT per Month)
Jan-25	1.Om sai Infratech	Village Jawli- Loni	Road -Construction, Resurfacing, Patch work	Nil
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk	Road -Construction	
	3. Om traders	Tilapta Gol Chakkar - Noida		
	4. Yash Construction	Hindon Vihar		
Feb-25	1.Om sai Infratech	Vill. Jawli- Loni	Road -Construction	410
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk	Road -Construction, Resurfacing, Patch work	
	3. Om traders	Tilapta Gol Chakkar - Noida	Road -Construction	
	4. Yash Construction	Hindon Vihar		

Address: D-85, Ground floor, indraprastha awas Yojana,tila khoti, Near- Diamond public school., Ghaziabad, Uttar Pradesh 201102



Thekedar Traders ¹⁷³

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Cont - Annexure - 2

GSTIN: - 09DJMPS3841H1Z0

MSME: - UP-29-0025533

PAN NO: - DJMPS3841H

CONT :-9310060016.7290060017

Deals in: Building Material Supplier, Transportation Service, Civil Work,
RMC, DMC, Locking Tiles Supply/Installation Work, Fabrication Work etc.

Mar-25	1.Om sai Infratech	Vill.Jawli- Loni	Road -Construction, Resurfacing, Patch work	1315
	2. Essai Infratech	Ek murti Chowk Chowk-Noida & Rajesh Pilot chawk	Road -Construction	
	3. Om traders	Tilapta Gol Chakkar - Noida		
	4. Yash Construction	Hindon Vihar		
Apr-25	1.Om sai Infratech	Vill. Jawli- Loni	Road -Construction, Resurfacing, Patch work	2657
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk	Road -Construction	
	3. Om traders	Tilapta Gol Chakkar - Noida		
	4. Yash Construction	Hindon Vihar		
May-25	1.Om sai Infratech	Vill.Sungerpur	Road -Construction, Resurfacing, Patch work	6438
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk	Road -Construction	
	3. Om traders	Dankaur - Noida	Road -Construction, Resurfacing, Patch work	
	4. Yash Construction	Hindon Vihar	Road -Construction	
Jun-25	1.Om sai Infratech	Vill.Sungerpur	Road -Construction, Resurfacing, Patch work	4949
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk	Road -Construction	
	3. Om traders	Dankaur - Noida		
	4. Yash Construction	Hindon Vihar		
Jul-25	1.Om sai Infratech	Vill.Sungerpur	Road -Construction	3924
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk	Road -Construction, Resurfacing, Patch work	
	3. Om traders	Dankaur - Noida	Road -Construction	
	4. Yash Construction	Hindon Vihar	Road -Construction	

Address: D-85, Ground floor, indraprastha-awas Yojana,tila khoti, Near- Diamond public school., Ghaziabad, Uttar Pradesh 201102



Thekedar Traders

GSTIN: - 09DJMPS3841H1ZO

MSME: - UP-29-0025533

PAN NO: - DJMPS3841H

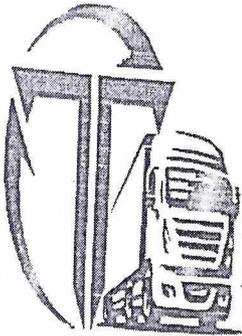
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Deals in: Building Material Supplier, Transportation Service, Civil Work,
RMC, DMC, Locking Tiles Supply/Installation Work, Fabrication Work etc.

Aug-25	1.Om sai Infratech	Vill. Sungerpur	Road -Construction, Resurfacing, Patch work	2807
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk		
	3. Om traders	Dankaur - Noida		
	4. Yash Construction	Hindon Vihar	Road -Construction	

Sep-25	1.Om sai Infratech	Vill.Sungerpur	Road -Construction, Resurfacing, Patch work	3688
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk		
	3. Om traders	Tilapta Gol Chakkar- Noida		
Oct-25	1.Om sai Infratech	Vill.Alipur	Road -Construction, Resurfacing, Patch work	2994
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk		
	3. Om traders	Tilapta Gol Chakkar- Noida		
Nov-25	1.Om sai Infratech	Vill.Alipur	Road -Construction, Resurfacing, Patch work	3507
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk		
	3. Om traders	Tilapta Gol Chakkar- Noida		
Dec-25	1.Om sai Infratech	Vill.Alipur	Road -Construction, Resurfacing, Patch work	4975
	2. Essai Infratech	Ek murti Chowk - Noida & Rajesh Pilot chawk		
	3. Om traders	Tilapta Gol Chakkar- Noida		
Total Utilization in MT				37662

Address: D-85, Ground floor, indraprastha awas Yojana,tila khoti, Near- Diamond
public school., Ghaziabad, Uttar Pradesh 201102



Thekedar Traders

GSTIN: - 09DJMPS3841H1ZO

MSME: - UP-29-0025533

PAN NO: - DJMPS3841H

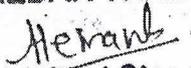
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Deals in: Building Material Supplier, Transportation Service, Civil Work,
RMC, DMC, Locking Tiles Supply/Installation Work, Fabrication Work etc.

Fly Ash Utilization for Ash Bricks Manufacturing (January 2025 to December 2025)			
Month	Assigned Party Name	Location	Utilization (MT per Month)
Jan-25	Mas Enterprises And AS Enterprises	Farukh Nagar, Gurugram	397
Feb-25			483
Mar-25			414
Apr-25			391
May-25			706
Jun-25			764
Jul-25			967
Aug-25			781
Sep-25			1018
Oct-25			1104
Nov-25			1240
Dec-25			968
Total Utilization in MT			9233

Best regards,

For THEKEDAR TRADERS


 Authorised Signatory

Thekedar Traders

Address: D-85, Ground floor, indraprastha awas Yojana,tila khoti, Near- Diamond
public school., Ghaziabad, Uttar Pradesh 201102

o/c



TEHKHAND WASTE TO ELECTRICITY PROJECT LIMITED
Adjacent DTC Tehkhand Depot, Maa Anandmai Marg, New Delhi - 110020, India

Ref No: TWEPL/EHS/2025-26/021

Date: 24.07.2025

The Environmental Engineer
Delhi Pollution Control Committee (DPCC)
Department of Environment
Government of NCT of Delhi
B Block, 3rd Floor, Delhi IT Park
Shastri Park, Delhi-110053

Sumit
25/07/25
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
3RD FLOOR, DELHI IT BUILDING
SHASTRI PARK, DELHI-110053

Sub: Response to Directions Dated 09.12.2024 under Section 5 of the Environment (Protection) Act, 1986 Regarding 100% Ash Utilization - Request for Regulatory Relief and Institutional Support

- Ref: 1. DPCC letter F. No. DPCC/WMC-II/SWM/2024/14-17(EE) dated 01.07.2025
- 2. TWEPL Representation dated 07.01.2025 Ref No. TWEPL/EHS/2024-25/049
- 3. DPCC letter F. No. DPCC/WMC-II/Ash Utilization/2024/3437-3444 dated 09.12.2024

Dear Sir,

We write on behalf of M/s Tehkhand Waste to Electricity Project Limited (TWEPL) in reference to the above-mentioned directions requiring 100% utilization of ash generated at our Waste-to-Energy (WtE) facility, as prescribed under Section 5 of the Environment (Protection) Act, 1986, and Rule 11 of the Solid Waste Management Rules, 2016.

At the outset, allow us to reaffirm TWEPL's unwavering commitment to statutory environmental compliance, sustainable waste management, and the ongoing pursuit of environmentally responsible solutions. Since the commissioning of our plant, we have proactively adopted industry best practices for ash management, including the systematic segregation of bottom ash to produce fine sand, coarse sand, and aggregates. We have actively engaged with both government and private sector entities for the offtake of these products and have also explored utilization of fly ash in ash-based building materials by partnering with persons having knowhow and experience in this field - albeit with limited market response.

Despite all odds, we have so far managed to utilize the generated ash for road embankments, road base or sub-base material, and in the manufacture of bricks, blocks, and tiles; however, the long-term sustainability of these efforts remains uncertain.

Despite our continuous and determined efforts, the market for ash-derived products remains nascent and largely unregulated, resulting in negligible commercial demand. Absence of a mandated government procurement framework for these products, coupled with lack of incentives or statutory obligations for their use in public infrastructure projects, has significantly impeded large-scale and sustainable ash utilization.

Furthermore, we wish to respectfully bring to your attention that our facility is poised for an expansion to process an additional 1000 TPD of Municipal Solid Waste (MSW) in alignment with Delhi's broader waste management goals. While this is a welcome and timely development, it will inevitably lead to a considerable increase in ash generation. Our current infrastructure—optimized for existing operational capacity—cannot accommodate the resultant escalation in ash volume, especially in terms of safe storage, treatment, and value-added processing. Additional land allocation is critical for interim storage, curing, and processing of ash-based products to facilitate environmentally sound management.

Ref No: TWEPL/EH3 / 2025-26/021

The principal challenges that may hinder the subsequent sustainability of ash utilization are succinctly summarized as follows:

a) Absence of Institutional Market Demand:

There is a clear lack of a regulatory or policy framework mandating procurement or incentivizing use of WtE ash-based products in government or private sector construction works. This market void renders ash utilization commercially unviable for project proponents like TWEPL.

b) Space Constraints:

The original plant layout was conceived for disposal-based ash handling; the current and upcoming scale of operations requires additional land for the efficient and compliant storage, segregation, and maturation of ash-derived products.

c) Cost of Compliance & Green Taxation:

Transportation of ash outside Delhi for utilization is burdened by substantial logistics costs and additional green tax levies, none of which are provisioned for in the existing project financials. Without appropriate waiver or reimbursement mechanisms, regulatory compliance imposes significant and unsustainable financial hardship.

In the light of the above, and with due respect to the intent of the regulatory directives, we humbly submit the following requests for the consideration and kind intervention of the DPCC:

1. Condition the directive for 100% ash utilization on the concurrent development of requisite market mechanisms and supporting infrastructure.
2. Facilitate coordinated action among governmental agencies—including MCD and PWD—to mandate the use of ash-based products in public works and infrastructure projects.
3. Recommend waiver or reimbursement of green taxes and direct the MCD to support the cost of transportation or provide logistical support for ash handling outside Delhi.
4. Support allocation of suitable additional land (approximately 2 acres) for the storage, processing, and green belt development associated with ash management.

TWEPL reiterates its commitment to the environmental objectives articulated by statutory authorities. However, we respectfully submit that strict enforcement of 100% ash utilization—absent corresponding market intervention and institutional support—would have unintended consequences, including economic unsustainability and non-compliance through no fault of the operator.

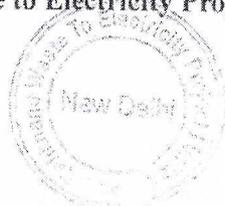
We, therefore, urge your august office to adopt a pragmatic, partnership-based approach toward achieving the shared goal of sustainable waste-to-energy operations and safe ash utilization. It is our sincere belief that a collaborative, institutionally supported roadmap will be the most effective path to realizing these objectives.

We remain at your disposal for any further information, clarification, or constructive engagement.

Yours faithfully,

For M/s Tehkhand Waste to Electricity Project Limited

Authorized Signatory



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Annexure - 3 B



TEHKHAND WASTE TO ELECTRICITY PROJECT LIMITED
Adjacent DTC Tehkhand Depot, Maa Anandmai Marg, New Delhi - 110020, India

Ref No: TWEPL/EHS/2025-26/025

Date: 13.08.2025

To,

The Executive Engineer (SLF),
Municipal Corporation of Delhi,
Office of the Executive Engineer (SLF),
Room No.22, Gate No. 09, Ambedkar Stadium,
Delhi Gate, New Delhi – 110002


22/8/25

Subject: Request for Support in Implementing DPCC Directions for Ash Utilization

- Reference:** 1) DPCC letter F. No. DPCC/WMC-II/SWM/2024/14-17(EE) dated 01.07.2025
2) M/s TWEPL letter to MCD Ref No. TWEPL/EHS/2025-26/004 dated 14.05.2025
3) MCD letter to TWEPL Ref No. EE/WTE/MCD/2024-25/77 dated 27.03.2025
4) M/s TWEPL letter to MCD Ref No. TWEPL/PROJ/2024-25/55 dated 13.02.2025
5) DPCC letter F. No. DPCC/WMC-II/Ash Utilization/2024/3437-3445 dated 09.12.2024

Dear Sir,

This letter pertains to the utilization of ash generated from Waste-to-Energy (WTE) plants in Delhi, as per the Environment (Protection) Act, 1986 the Solid Waste Management Rules, 2016 and recent directions issued by the Delhi Pollution Control Committee (DPCC).

The Delhi Pollution Control Committee (DPCC), in its directions dated 09.12.2024, made:

1. Waste to Energy (WtE) plants operating in Delhi responsible to ensure:
 - a) **Phase out ash disposal in landfills:** WTE plants must cease dumping ash in landfills within six months and submit an action plan for 100% ash utilization within the same timeframe.
 - b) **Promote ash utilization:** WTE plants are encouraged to utilize ash for producing construction materials such as bricks, paver blocks, and kerb stones.
2. MCD responsible to ensure:
 - a) **Improve waste segregation:** The Municipal Corporation of Delhi (MCD) is responsible for ensuring proper waste segregation at source to minimize inert material contamination in the waste stream.
 - b) **Support ash utilization initiatives:** The MCD shall provide necessary assistance to WTE plants in developing and implementing ash utilization plans.

Ref No: TWEPL/EHS/2025-26/025

c) **Procurement of product made of Ash:** The MCD shall ensure procurement of products made from Ash (Fly Ash & Bottom Ash) by the Waste to Energy Plants for use in construction activities - road (Paver Blocks, Kerbs Stones, subgrade preparation etc.)/ building construction (Fly Ash Bricks) etc.

Further to this, it is pertinent to note that our facility has made significant strides in promoting sustainable waste management through utilization of the ash generated. One of its key steps is the successful implementation of industry best practices for systematic segregation of bottom ash into fine sand, coarse sand and aggregates. The facility has also collaborated with various Govt. and private agencies to repurpose ash and ash based products as a substitute in road embankments and building industry. These steps not only contribute to reducing landfill dependency but also support a circular economy by turning waste byproducts into useful resources.

However, despite all these challenges we have managed to achieve optimum utilization of ash so far but in absence of institutional framework for demand of ash based products and incentivization of such products for the end users, the long-term sustainability of these efforts remain uncertain.

Furthermore, we wish to respectfully bring to your attention that our facility is now poised for an expansion to process additional 1000 TPD of MSW in alignment with the city's broader waste management and sustainability goals. However, with this increased capacity comes a proportional rise in the generation of ashes as by-products.

Currently, the existing infrastructure is optimized for the current level of ash generation. However, the expanded operations will result in a substantial increase in ash volumes, which will exceed the storage and handling capabilities of our present land allocation. In order to manage this increased ash responsibly, additional land is required for ash storage and processing.

For further utilisation of ash, additional land (appx. 2 Acres) is required for storage, grading and other allied actions on it. Also, the ashes must be transported outside Delhi due to insignificant demand in Delhi.

The principal challenges that may hinder the subsequent sustainability of ash utilization are succinctly summarized below -

a) **Absence of institutional market demand** – There is a clear lack of a regulatory or policy framework mandating procurement or incentivizing use of WtE ash based products in Govt or

Ref No: TWEPL/EHS/2025-26/025

private sector construction works. This market void renders ash utilization commercially unviable for project proponents like TWEPL.

b) **Space Constraints** – The original plant layout was conceived for disposal-based ash handling, the current and upcoming scale of operations require additional land for efficient and compliant storage, segregation and maturation of ash based products.

c) **Cost of compliance and Green Tax**- Transportation of ash outside Delhi is burdened by substantial logistics costs and additional green tax levies, none of which are provisioned for in the existing project financials. Without appropriate waiver or reimbursement mechanisms, regulatory compliances impose significant and no-sustainable financial hardship.

TWEPL remains committed to aligning with statutory environmental goals. However, given the current infrastructural, market, and contractual realities, the rigid imposition of 100% ash utilization—**without corresponding institutional and policy support**—risks being arbitrary, unfair, and commercially disruptive.

Further as per Clause 22.1 “Change in Law” of the Concession Agreement –

“The term “Change in Law” shall mean the occurrence of any of the following events after the Bid Due Date:

- (i) the enactment, bringing into effect, adoption, promulgation, amendment, modification or repeal, of any Applicable Law;*
- (ii) the repeal, modification or re-enactment of any existing Applicable Law;*
- (iii) commencement of any Applicable Law which has not been made effective or notified until the Bid Due Date;*
- (iv) a change in interpretation of any Applicable Law by a Competent Court or an Governmental Instrumentality provided such Competent Court or the Governmental Instrumentality is the final authority under the Applicable Law for such interpretation;*
- (v) any change in the rates of any Taxes which have a direct effect on the Project;*
- (vi) change in any Applicable Approvals, available or obtained for the Project, otherwise than for default of the Concessionaire;*

With reference to above clauses, it is pertinent to note that while DPCC has issued directions regarding the utilization of ash in accordance with the directive of Hon’ble NGT in OA 529 of 2024, such directions were not issued during inception of the project. Despite the absence of additional land with TWEPL for the utilization of fly ash and bottom ash, TWEPL took initiatives to explore industry collaborations for ash utilization for which till date TWEPL is incurring additional costs.

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Cont.

Annexure - 3B
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Ref No: TWEPL/EHS/2025-26/025

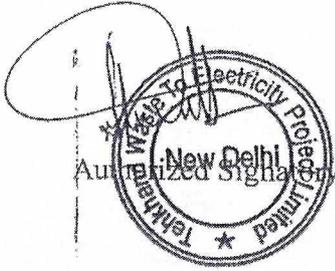
Therefore, we have following specific requests to MCD:

1. Issuance of policies for waiver of the Green Tax applicable on Ash or Ash based product movement, further we request to reimburse the additional transportation cost incurred for utilization of ash.
2. Provide additional land (approx. 2 acres) for ash storage, ash grading, curing of ash-based product and enhancement of extensive green belt around the plant.

We request your urgent attention and a favourable response to facilitate seamless operations and compliance with the DPPC directions for ash utilization.

Thanking You!
Your's Sincerely,

For **Tekhhand Waste To Electricity Project Limited**



Phone: + 91 7926309789
+ 91 96876 17789
Email: dravaishnodevi@draipl.com
ps.cmd@draipl.com
hardik.agrawal@draipl.com
Website: www.draipl.com

**DINESHCHANDRA VAISHNODEVI
INFRA PVT LIMITED**



Infra Projects Developer
D-3, R.D. Apartment,
Sec-6, Plot No. 20, Dwarka,
New Delhi-110075

Letter No: DRAIPL/NHAI /DND-KMP/Pkg-II/2178

Date-31/08/2024

To,
Mr. Bikramjit Singh,
General Manager,
Tehkhand Waste to Electricity Project Limited.

Subject: - Construction of Six Lane access-controlled Highway from Junction with Jaitpur- Pushta Road to Junction with Sector-62/65 dividing road on Faridabad -Ballabhgarh Bypass Section of NH-148NA (Design Ch. 9+000 to 33+000) including spur from Design Ch. 13+200 to Junction of Faridabad-Ballabhgarh Bypass with NH-19 near Badarpur Border in the state of Haryana under Bharatmala Pariyojana Hybrid Annuity Mode Pkg-II. Permission to supply Bottom ash at Construction site of Six-lane Access Controlled highway from NTPC Eco Park to Faridabad toll plaza -Reg.

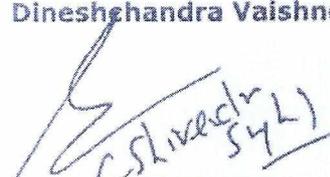
Ref.: Your letter no. TWEPL/2024-25/3108 dated 31.08.2024.

Dear Sir,

We hereby give consent to supply the bottom ash at our project site location conforming the material as per specification for filling in embankment work.

Our representative **Mr. Hemant Sethi (7355754527)** shall be in coordination for dumping of material at site with your department.

Yours Faithfully,
For and on behalf of
Dineshchandra Vaishnodevi Infra Private Limited


Authorized Signatory

Ref. No. TOWMCL/EHS/ 2026-27/2301

Date 23/01/2026

To,
The Executive Engineer
Municipal Corporation of Delhi,
Office of the Executive Engineer (WtE),
Room No. 22, Gate No. 9, Dr Ambedkar Stadium,
Delhi Gate, Delhi-110002

Sub: Disclosure of complete information regarding utilization of Bottom Ash by the Concessionaire

Ref: 1. Your Letter No. EE/WtE/MCD/2025-26/34 dated 02/01/2026
2. Court Case No. OA 529/2024

In reference to your above-mentioned letter, it is respectfully submitted as under:

1. Timarpur-Okhla Waste Management Company Limited (TOWMCL) is a law-abiding Waste-to-Energy (WtE) plant, holding a valid Consent to Establish dated 18/08/2008. The Consent to Operate has been renewed from time to time and was last renewed on 10/01/2025. Copies of the relevant consents are enclosed herewith as **Annexure-1**.
2. TOWMCL generates Fly Ash and Bottom Ash at an average rate of approximately 45 MT per day and 137 MT per day, respectively. During the Calendar Year 2025, the total Fly Ash generated was 16,401.83 MT and Bottom Ash generated was 49,954.55 MT, as detailed in **Annexure-2**.
3. In order to ensure scientific utilization of Fly Ash, TOWMCL procured and installed an Ash-Brick Manufacturing Plant in December 2015, having a capacity of 20,000 bricks per day and designed to utilize approximately 45 MT of Fly Ash per day (refer Purchase Order enclosed as **Annexure-3**). The said facility was duly verified on 08/01/2016 by a Joint Inspection Team comprising officers from the Government of NCT of Delhi, Member Secretaries of CPCB and DPCC, Senior Scientists from MoEF&CC, and an officer from the Irrigation Department, Government of Uttar Pradesh.
4. However, despite the installation, the Ash-Brick Manufacturing Plant could not be operated at full capacity due to lack of commercial viability. Nevertheless, Ash

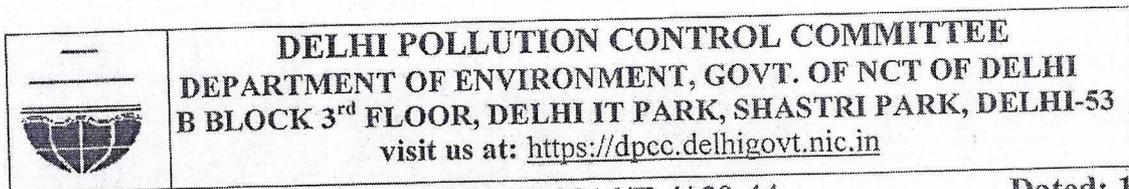
- Bricks have been produced intermittently to meet internal requirements of the project, as and when feasible.
5. At present, TOWMCL has entered into arrangements with various brick manufacturer, transporters, and aggregators for utilization of Fly Ash and Bottom Ash, in compliance with the directions issued by the Delhi Pollution Control Committee (DPCC) vide letter dated 09/12/2024 bearing F. No. DPCC/WMC-II/Ash Utilization/2024/3437-3445.
 6. In compliance with the aforesaid directions, TOWMCL submitted its Compliance Report along with a future Ash Utilization Action Plan to DPCC vide letter No. **TOWMCL/EHS/2025-26/2207 dated 22/07/2025** (refer **Annexure-4**). Through the said submission, TOWMCL also highlighted the practical bottlenecks affecting the achievement of 100% ash utilization, despite sincere and continuous efforts, primarily due to constraints relating to availability of additional land for ash management and brick drying activities. Further, it is noteworthy that the Municipal Corporation of Delhi (MCD) has floated a tender for processing of 2,000 MT per day, including utilization of ash generated by the said plant, and has allocated approximately 20 acres of land (15 acres + 5 acres) to facilitate improved and sustainable ash utilization.
 7. TOWMCL is utilizing 20% of its Fly Ash and 40% of its Bottom Ash through brick manufacturers, transporters, and aggregators for use in brick and paver block manufacturing, road embankment works, and preparation of municipal concrete roads as Granular Sub-Base (GSB), as detailed in **Annexure-2**. However, unutilized ashes and inert material segregated at the facility are being disposed of at the designated landfill strictly in accordance with the terms and conditions of the Concession Agreement executed with the Municipal Corporation of Delhi (MCD) dated 29/01/2007.
 8. Further, TOWMCL obtained permission on 20/10/2023 for utilization of ash in embankment works for the Six-Lane Access Controlled Highway Construction Project from NTPC Eco Park to Faridabad Toll Plaza as detailed in **Annexure-5**. The expected completion is scheduled in February 2026. At present, TOWMCL is focusing on enhanced utilization of ash as Granular Sub-Base (GSB) for internal road construction projects within the municipal limits of the Delhi-NCR region.

In view of the above, it is respectfully submitted that TOWMCL remains fully committed to statutory compliance and environmentally sound ash utilization and requests kind consideration of the facts and constraints outlined herein.

Yours truly,

For Timarpur-Okhla Waste Management Company Limited


Authorized Signatory

By Speed Post/ Email

File No. DPCC/WMC-II /2015- 2016/T-4/ 39-44

Dated: 10.01.2025

CONSENT ORDER

Name of the Unit : Timarpur-Okhla Waste Management Company Limited

Address : Old NDMC Compost plant, Behind CRRI,
Mathura Road, New Delhi-110025

Consent Order No : DPCC/WMC-II /2025/ 01

Date of Issue : 10.01.2025 **Date of Expiry:** 24.09.2029

Product/Activity : Processing and Disposal of Municipal Solid Waste &
Electricity Generation (Waste to Energy Plant)
[Solid Waste Processing Capacity – 1950 Tons/day
RDF / Briquettes/ Pellets – 96 Tons/day
Electricity Generation Capacity – 23MW]

This **Consent to Operate(Renewal)** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **Red** Category. This consent is subject to Terms and Conditions including prescribed standards enclosed herewith for compliance.

Enclosure: Terms and Conditions of Consent to Operate (Renewal)

Environmental Engineer
 Verified by:

S.K. GOYAL
 EE

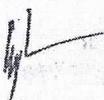
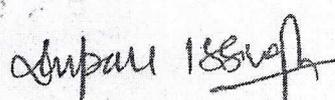
D. K. Singh
 Addl. Director
 Issuing Authority:

D. K. Singh
 Additional Director
 Delhi Pollution Control Committee
 3rd Floor, DMRC Building IT Park
 Shastri Park, Delhi-110002

Terms and Conditions of Consent to Operate (Renewal) to M/s Timarpur - Okhla Waste Management Company Limited, Old NDMC Compost Plant, behind CRRI, Mathura Road, New Delhi-110025.

1. The Consent to Operate (Renewal) is granted for the activity of Processing and Disposal of Municipal Solid Waste & Electricity Generation (Waste to Energy Plant) with Solid Waste Processing Capacity of 1950 Tons /day & Electricity Generation Capacity of 23 MW.
2. The Consent is Activity specific and based on the information provided in the consent application along with the documents / subsequent documents / information submitted to Delhi Pollution Control Committee (DPCC). The Consentee shall apply for fresh consent in case of any change in the activity/manufacturing process.
3. The Consentee shall comply with all the conditions prescribed by the Ministry of Environment, Forest and Climate Change (MOEF&CC), Govt. of India in the Environmental Clearance Dated 21.03.2007 & 09.05.2007 further amended vide letter No. J - 13012 / 09/ 2018- IA.I (T) Dated 15.01.2020 for increase in power generation from 16 MW to 23 MW without increase in Municipal Solid Waste intake and without installing any additional Equipments and Consent to Establish issued by DPCC.
4. The Consentee shall display the Name of the Facility along with its Address, Names of the Directors / Partners etc., Contact Phone No (s) and its Activities / Processes / Products etc., on a Display Board to be placed / fixed at the main gate of the unit.
5. The Consentee / Facility shall have / take separate Electricity / Power Connection in its name and shall have / install separate meter in this regard.
6. The Consentee shall obtain permission from Delhi Jal Board, for ground water extraction, if any, as per the various orders / Notifications of Govt. of NCT of Delhi.
7. The Consentee shall be responsible for the safe and environmentally sound operations of the facility (Waste to Energy Plant) as per the provisions of Solid Waste Management Rules, 2016, as amended to date, as per the Guidelines issued by the Central Pollution Control Board (CPCB) from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development (MoHUA) and updated from time to time.
8. The Consentee shall comply with the provisions of the Environment (Protection) Act, 1986, as amended to date and Rules made thereunder including following Rules:
 - (i) Solid Waste Management Rules, 2016, as amended to date.
 - (ii) Construction and Demolition Waste Management Rules, 2016, as amended to date.
 - (iii) Plastic Waste Management Rules, 2016, as amended to date.
 - (iv) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date.
 - (v) E - Waste (Management) Rules, 2022, as amended to date.
 - (vi) Battery Waste Management Rules, 2022, as amended to date,
 - (vii) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date.
 - (viii) Noise Pollution (Regulations and Control) Rules, 2000, as amended to date.

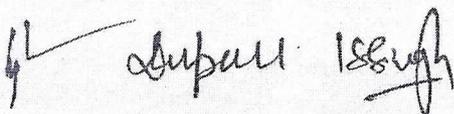
All such wastes generated from the facility will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor /Authorized Agencies for such wastes, authorized by MOEF&CC / Central Pollution Control Board / State Pollution Control Board/Committee/ DPCC.

9. The Consentee shall ensure that processing of Municipal Solid Waste is done using RDF combustion based Reciprocating Grate Technology.
10. The Consentee shall maintain the facility of weighbridges at the entry point/ area of Waste to Energy Plant and maintain Records / Log Book of Municipal Solid Waste Received, Processed, Electricity Generated, Chemicals used (Activated Carbon, Lime etc.) etc.
11. The Consentee shall maintain the Radioactive Sensors before the entry points / Area of Waste to Energy Plant to detect any Radio Active material in the incoming Municipal Waste to the Facility.
12. The Consentee shall use only Approved Fuel as per the Notification of Delhi Pollution Control Committee Dated 29.06.2018 as amended to date.
13. The Consentee having installed Emission Control System (ECS) shall properly operate and maintain the ECS to meet the prescribed standards as given at Annexure - I. No Bypass stack/ arrangement shall be provided. Records /Logbook shall be maintained for the operation of the ECS and shall be produced during the inspection of DPCC official(s).
14. The Consentee shall run the Plant in Automatic Mode to achieve stable operating conditions within the design specifications. Control systems should be in such a way that the operational data should be stored online for at least one year. In case, the control system does not provide enough storage, external storage facilities shall be set up for long term storage of operational data.
15. The Consentee shall ensure that Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants and there is no incineration of chlorinated plastics. All the facilities in twin chamber incinerators shall be maintained to achieve a minimum temperature of 950 Degree Centigrade in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds. Incineration plant shall be operated (combustion chambers) with such temperature, retention time and turbulence, as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight. The CO₂ concentration in tail gas shall not be more than 7%.
16. The Consentee shall ensure arrangement for Interlocking of flue gas treatment system with operation of incinerator so that whenever Flue Gas Treatment System fails, the plant operations will be shut down.
17. One No of Stack with minimum Height of 60 Meters above the Ground Level shall be maintained for the discharge of emissions from the Boiler. No Bypass Stack/ Arrangement shall be provided for discharge of Emissions.
18. The Consentee shall provide and maintain safe & easy accessible Ladders, Platforms, Ports and other Facilities as per the CPCB guidelines, for conducting the monitoring of Emissions from the Stack.
19. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities / processes including RDF making section and maintain good housekeeping practices so as to maintain clean and safe environment in and around the premises of the facility.
20. The Consentee shall provide adequate Dust Extraction System such as Cyclones / Bag Filters / Water Spray System in Dusty areas such as ash handling points, Transfer areas and other vulnerable dusty areas along with an Environment friendly Sludge Disposal System.
21. The Consentee shall collect the Fly Ash and Bottom Ash in dry form and storage facility shall be provided & maintained properly. Fly Ash, Bottom Ash & Inert materials shall be transported in a

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- properly covered containers / vehicles within the premises of the Plant and ensure that no fugitive emission occurs in the air either during loading, unloading and transportation.
22. The Consentee shall provide the facility for Ash utilization and proper disposal of inert material as mentioned in the Conditions issued by MOEF&CC vide letter dated 15.01.2020.
23. The Consentee shall ensure strict compliance of the Directions u/s 5 of the Environment (Protection) Act, 1986 read along with Solid Waste Management Rules, 2016 regarding utilization of Ash generated from Waste to Energy Plants in Delhi issued to the existing operational Waste to Energy Plants in Delhi including Waste to Energy Plant at Okhla on 09.12.2024 including directions that Waste to Energy Plants shall ensure following :
- (i) Phasing out of dumping of ash in the Low-Lying Areas / Dumping sites / Engineered Sanitary Landfill at the earliest (at least within six months) and an Action Plan shall be submitted in this regard within 30 days.
- (ii) Ash (Fly Ash & Bottom Ash) must be used by Waste to Energy Plants in making Bricks and other products which can be consumed in construction activities – road (Paver Blocks, Kerbs Stones, subgrade preparation etc.) / building construction (Fly Ash Bricks, etc.), and submit Time Bound Action Plan in this regard within 30 days for 100 % utilization of Ash within six months.
24. The Consentee shall manage the odour from the plant site as per the guidelines of CPCB issued from time to time.
25. The Consentee shall ensure that entry gates of waste storage pit are functional so that gates should be closed when there is no truck unloading the waste to avoid escape of odour.
26. Negative Pressure in the Waste Storage Pit shall be maintained by taking the air from waste pit to the incinerator through ID fans so that odour does not escape from the waste pit. Pressure monitoring system showing the atmospheric pressure and pressure inside the waste pit shall be ensured and the data shall be transferred to CPCB and DPCC through server.
27. The Consentee shall adhere to the methodology as mentioned in consent application for disposal of recyclable rejects
28. The Consentee shall properly operate & maintain the installed Online Continuous Emission Monitoring System (OCEMS) for stack emissions for all the parameters provided in the "Guidelines for Continuous Emission Monitoring Systems, CPCB" and as mentioned in the conditions issued by MOEF&CC vide letter dated 15.01.2020. The Real Time Data of OCEMS shall be transferred to the servers of CPCB & DPCC. The Real Time Monitoring Data of OCEMS shall also be displayed at the gate of the facility. Calibration of the OCEMS shall be carried out once in 15 days as per the Guidelines / Protocols of CPCB. The Operator of the Facility shall ensure functional CCTV cameras with linkage to the servers of DPCC & CPCB.
29. The Consentee shall set up and properly operate & maintain the installed Continuous Ambient Air Quality Monitoring Stations (CAAQMS) for the prescribed parameters as mentioned in the Notification of MoEF& CC Dated 16.01.2009 within the premises at strategic locations. Calibration of CAAQMS shall be carried out as per the Guidelines / Protocols of CPCB.
30. The Consentee shall comply the other prescribed standards of Effluent / Emissions as prescribed and as applicable under the provisions of the Environment (Protection) Act, 1986, as amended to date and the various Rules made thereunder including the Noise Pollution (Regulation and Control) Rules, 2000, as amended to date.

 Anupam Singh

31. In case the concentration of toxic metals in incineration ash exceeds the limits specified in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time, the Consentee shall send the ash to the hazardous waste treatment, storage and disposal facility at Bawana in Delhi.
32. The Consentee shall ensure the storage of compost material after segregation (below 20 mm) through Trommels in the enclosed area to control odour from the compost. Any waste or its material should not be kept in open area.
33. The Consentee shall use the treated sewage water from the nearby Sewage Treatment Plant (STP) (Okhla STP) of Delhi Jal Board for operational process requirements / various activities in the Waste to Energy Plant except for drinking purpose.
34. The Consentee shall provide and maintain separate drainage system for collection of trade (Leachate etc.) and sewage effluents. Terminal manholes shall be provided at the end of collection system and waste water shall be treated in the Effluent Treatment Plant / Sewage Treatment Plant installed at the facility.
35. The Consentee shall ensure maintaining proper lining at the walls and base of waste storage / handling area with impermeable material for leachate containment in order to avoid contamination of ground water through seepage and comply with the Guidelines of CPCB issued in this regard.
36. **The Consentee shall not discharge any Trade Effluent (including Leachate) or Sewage Effluent from the premises of the facility.**
- | | | |
|---|---------------------------------|--------|
| Quantum of Effluent Discharge from the facility | (i) Trade Effluent | - Nil |
| | (ii) Sewage / Domestic Effluent | - Nil. |
37. The Consentee having installed Leachate Treatment Plant (LTP) (Multi Effect Evaporator) of 320 KLD capacity shall properly operate and maintain the LTP to meet the prescribed standards as given at Annexure -II. Flow Meters / suitable flow measuring devices shall be properly maintained to measure the quantum of Leachate generation and treatment by the unit. No Bypass (Pipe / Drain) shall be provided. The treated effluent shall be used / recycled and there will be no sewage or trade effluent (including Leachate) discharge from the premises of facility. Records / Logbook shall be maintained for the operation of the LTP, Leachate generated, treated and used / recycled and shall be produced during the inspection of DPCC official(s).
38. The Consentee shall properly operate & maintain the Effluent Treatment Plant (ETP) / Sewage Treatment Plant (STP) of 1500 KLD capacity to treat the incoming treated sewage from the Sewage Treatment Plant of Delhi Jal Board and effluent generated from other sources in the facility and meet the prescribed Standards at Annexure-II.
39. The treated effluents conforming to the prescribed standards only shall be recirculated and reused within the plant. Effluent and storm water shall not get mixed. The treated effluent shall be used for raising Green Belt / Plantation etc.
40. The Consentee shall submit test reports for prescribed parameters in respect of Stack Emissions, TCLP/ ETP / STP, Fly Ash / Bottom Ash, Ambient Air Quality, Ambient Noise level on **Quarterly** basis to DPCC from any of the NABL Accredited Laboratories Approved / Empanelled by DPCC / MOEF&CC / CPCB.
- Analysis of Total Dioxins & Furans, Cd + Th + their compounds, Hg & its compounds, Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V+ their compounds shall be carried out **once in a month** and Test Reports shall be submitted to DPCC from any of the NABL Accredited Laboratories Approved / Empanelled by DPCC / MOEF&CC / CPCB.

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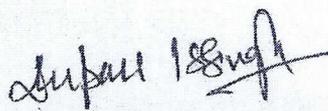
41. Rain Water Harvesting System (RWHS) provided in the premises of the Waste to Energy Plant shall be properly maintained.
42. The Consentee shall comply with the Noise standards laid down vide Gazette Notification of Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set (s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other requirements], if any, as per the Gazette Notification of MoEF&CC, Dated 09.07.2002, as amended to date.
- Stack Height for sets (Engine rating more than 0.8 MW) commissioned after 01.07.2003 shall be maximum of following
- Minimum 6 meter above the building where generator set is installed
 - 30 meter
 - $14 Q^{0.3}$ (Q-Total SO₂ emission from the plant in kg/hr)
- And for other DG Set (s) (upto 0.8 MW) Stack height shall be as per the following formula :
- $$H = h + 0.2\sqrt{KVA}$$
- H - Total Height of Stack in meter,
h - Height of the building in meters where the Generator Set is installed,
KVA - Total Generator capacity of the set in KVA.
43. Capacity of the Diesel Generator Set installed at the Waste to Energy Plant is **500 KVA**. The Consentee shall properly maintain the Acoustic Enclosure for DG Set in good condition and maintain the adequate stack height for DG Set to meet the prescribed standards / norms as mentioned above. The Consentee shall not operate the DG Set till compliance of the prescribed norms / standards for DG Sets.
44. The Consentee shall comply with the Directions of Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM) issued from time to time including directions in respect of Diesel Generator Sets for Retrofitting of DG Set with Emission Control Device / Equipment / conversion or installation of Gas based Generator with proper Acoustic Enclosure and adequate stack height to meet the prescribed norms / standards for DG Sets.
45. The Consentee shall take adequate measures for control of noise level, from its own sources within the premises in respect of noise, to less than 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between to 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM.
46. Noise level emanating from turbines shall be so controlled such that the noise in work zone shall be limited to 85 db (A) from source. For people working in the high noise area, requisite personal protective equipment like earplug / ear muffs etc. shall be provided. Workers engaged in noisy areas such as turbine area, air compressors etc. shall be periodically examined to maintain audiometric record and for treatment for any hearing loss including shifting to non-noisy / less noisy areas.
47. The Consentee shall ensure the development & maintenance of adequate Green Belt all around the boundary of the Waste to Energy Plant to comply with conditions stipulated in Environmental Clearance given by MOEF&CC.
48. The Consentee shall inform Delhi Pollution Control Committee in advance for shutdown of the Waste to Energy Plant / Boilers for maintenance or any other reasons thereof.

 18/08/14

**Prescribed Standards for Emission from Incinerator of Municipal Waste to
Energy Plants in Delhi**

(As decided in the meeting of CPCB, DPCC and Deptt. of Environment, Govt. of NCT of Delhi
held on 29.07.2016)

S. No.	Parameters	Emission Standards	
		(1)	(2)
1.	Particulates	30 mg/Nm ³	Standard refers to half hourly average value
2.	HCl	50 mg/Nm ³	Standard refers to half hourly average value
3.	SO ₂	100 mg/ Nm ³	Standard refers to half hourly average value
4.	CO	100 mg/Nm ³ 50 mg/Nm ³	Standard refers to half hourly average value Standard refers to daily average value
5.	Total Organic Carbon	20 mg/Nm ³	Standard refers to half hourly average value
6.	HF	0.5 mg/Nm ³	Standard refers to half hourly average value
7.	NO _x (NO and NO ₂ expressed as NO ₂)	350 mg/Nm ³	Standard refers to half hourly average value
8.	Total dioxins and furans	0.1 ng TEQ/Nm ³	Standard refers to 6-8 hours sampling. Please refer guidelines for 17 concerned congeners for toxic equivalence values to arrive at total toxic equivalence.
9.	Cd + Th + their compounds	0.05 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
10.	Hg and its compounds	0.02 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
11.	Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds	0.5 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
12.	Pb	0.1 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
Note.- All values corrected to 11% oxygen on a dry basis.			


D. K. Singh
Additional Director
Delhi Pollution Control Committee
3rd Floor, DMRC Building IT
Shastri Park


S.K. GOYAL
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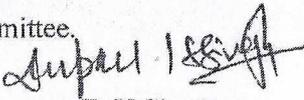
49. The Consentee shall submit the **Annual Report in Form III** as prescribed under the Solid Waste Management, Rules, 2016 to DPCC and concerned Local Body (Municipal Corporation of Delhi) on or before the **30th day of April** every year.
50. The Consentee in case of an accident, shall report to the concerned Local Body (Municipal Corporation of Delhi) in Form VI and the Local Body shall review and issue instructions, if any, to the Consentee.
51. The Consentee shall submit Environment Statement for each financial year ending 31st March to DPCC by **30th day of April** every year.
52. The Consentee shall not carry out any activity falling under the Prohibited / Negative List of Industries (as mentioned in MPD-2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.
53. The Consentee shall submit application for renewal of the Consent to Operate, two months in advance of the expiry date of this Consent Order.

In the event of any information furnished by the Consentee found to be false OR in case of failure to comply with any of the above mentioned consent conditions, consent granted through this Consent Order shall be deemed to be revoked without any notice and necessary action as per law shall be taken, which may include closure of the facility and prosecution for wrong declaration.

Notwithstanding anything contained in this Consent to Operate (Renewal) order. Delhi Pollution Control Committee, reserves its right to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date and the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

The Consent granted to the Consentee is to ensure control of pollution from the premises of the facility in accordance with various Pollution Control Laws and in no way confers the right to the Consentee to exist in violation of other laws and statutory provisions including the Master Plan of Delhi.

This issues in view of the approval of the Chairman, Delhi Pollution Control Committee.


(D.K.Singh)

Addl. Director (WMC-II)

D. K. Singh
Additional Director
Delhi Pollution Control Committee
3rd Floor, DMRC Building IT Park
Shastri Park, Delhi-110053

To,

M/s Timarpur-Okhla Waste Management Company,
Old NDMC Compost Plant, Behind CRRI, Mathura Road,
New Delhi-110025

Copy to :

1. The Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi- 110002.
2. The Additional Chief Secretary, Urban Development Department, Govt of NCT of Delhi, 9th Level, Delhi Secretariat, I.P. Estate, Delhi -110002.
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -32
4. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, Delhi- 05
5. Member Secretary, DPCC.


(S.K. Goyal)
Env. Engineer (WMC-II)

S.K. GOYAL
EE

**Standards for Treated Leachates and ETP / STP to be met / Complied by
Municipal Waste to Energy Plants.**

S.No.	Parameter		Standards
1.	Suspended Solids, mg/l, max	Not to Exceed	100
2.	Oil and Grease, mg/l, max	Not to Exceed	10
3.	Dissolved Solids (inorganic) mg/l, max.	Not to Exceed	2100
4.	pH value		5.5 to 9.0
5.	Ammonical Nitrogen (as N), mg/l, max.	Not to Exceed	50
6.	Total Kjeldahl Nitrogen (as N), mg/l, max.	Not to Exceed	100
7.	Biochemical Oxygen Demand (3 days at 27 °C) max.(mg/l)	Not to Exceed	30
8.	Chemical Oxygen Demand, mg/l, max.	Not to Exceed	250
9.	Arsenic (as As), mg/l, max	Not to Exceed	0.2
10.	Mercury (as Hg), mg/l, max	Not to Exceed	0.01
11.	Lead (as Pb), mg/l, max	Not to Exceed	0.1
12.	Cadmium (as Cd), mg/l, max	Not to Exceed	2.0
13.	Total Chromium (as Cr), mg/l, max.	Not to Exceed	2.0
14.	Copper (as Cu), mg/l, max.	Not to Exceed	3.0
15.	Zinc (as Zn), mg/l, max.	Not to Exceed	5.0
16.	Nickel (as Ni), mg/l, max	Not to Exceed	3.0
17.	Cyanide (as CN), mg/l, max.	Not to Exceed	0.2
18.	Chloride (as Cl), mg/l, max.	Not to Exceed	1000
19.	Fluoride (as F), mg/l, max	Not to Exceed	2.0
20.	Phenolic compounds (as C ₆ H ₅ OH) mg/l, max.	Not to Exceed	1.0

D. K. Singh

D. K. Singh
Additional Director
Delhi Pollution Control Committee
3rd Floor, DMRC Building IT Park
Shastri Park, Delhi-110053

S.K. Goyal

S.K. GOYAL
EE

MASTER COPY

Speed Post

	DELHI POLLUTION CONTROL COMMITTEE
	DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 (visit us at website : http://dpcc.delhigovt.nic.in/)

F. No. DPCC/MSW/NDMC/ 1616

Dated: 18/8/08.

To,

Sh. T.C. Sreenath,
General Manager (Projects),
Timarpur-Okhla Waste Management Company Pvt. Ltd.
28, Shivaji Marg, New Delhi-110015

Sub: Renewal of Consent granted to TOMWCL to establish integrated Municipal Waste Complex at Okhla Site.

Sir,

With reference to the above sited subject, you have applied for extension of consent to establish vide your letter dated 01.07.08 along with consent fee of Rs. 5200/-. The case of above said project was put up and discussed in Consent Management Committee (MSW) meeting held on 29.07.08 and following decision was taken:

"Ask the unit for its present status and also to indicate when the unit will be fully established and as Consent to Establish is already granted, fee deposited by the unit for extension of consent to Establish be refunded".

Therefore, you are, requested to furnish present status of the project along with the date by which this project will be fully established within 30 days from the date of issue of this letter as C.T.E. is already granted to you. It is also informed to you the fee deposited for extension of consent to establish will be refunded shortly.

Yours faithfully,



(K. Mahesh)

Member Secretary

Ph: 23860389

Fax: 23866781

Copy for information and necessary action to:

1. Shri D.K. Mittal, IAS, Managing Director, IL & FS, Infrastructure Development Corporation Ltd, Core 4B, 4th Floor, India Habitat Centre, Lodhi Road, New Delhi-110003.

HD/SB

R

2+3

Speed Post



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : <http://dpcc.delhigovt.nic.in/>)

DPCC/MSW/NDMC/ 4126-27

C. No. 17985

Date: 03/07/07

"Consent to Establish" under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 as amended to date and rules & orders made thereof and under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date and Rules & Orders made thereof (hereinafter to be referred as Air Act & Water Act respectively) is granted to M/s Timarpur-Okhla Waste Processing Company Pvt. Ltd., Core 4B, 4th Floor, India Habitat Centre, Lodhi Road, New Delhi-110003, to set up and operate waste processing/waste disposal facility at NDMC Compost Plant Site, near Okhla STP, Okhla, New Delhi located in the air pollution control area of Delhi (as notified), under the provisions of the said Act(s). The unit falls under 'Orange Category' as identified by Delhi Pollution Control Committee. This consent is granted subject to the provisions of the said Acts and the Rules and the Orders that may be made further and based on the information provided in the consent application along with the documents submitted to this office on 10-05-2007 and the information thereof and subject to the following terms and conditions:-

1. The Consent to Establish is granted for a period of one year and valid up to 09-05-2008.
2. The consent shall establish the Integrated Municipal Waste Complex at the aforesaid address with Power Generation.
3. The quantity of sewage effluent from the unit shall not exceed 40 K. liters per day.
4. The quantity of trade effluent from the unit shall not exceed 1892.025 K. litres per day.
5. The consentee shall install the adequate effluent treatment plant to treat the trade effluent from the various activities/process as is warranted with reference to effluent quality so as to achieve the quality of the treated effluent to the following standards:-

I.	pH	Between	6.5 - 9.0
II.	Suspended solids	Not to exceed	100 mg/l
III.	Oil & Grease	Not to exceed	10 mg/l
IV.	BOD	Not to exceed	30 mg/l
V.	COD	Not to exceed	250 mg/l
VI.	Ammonical nitrogen	Not to exceed	50 mg/l
VII.	Phosphate	Not to exceed	05 mg/l
VIII.	Bio Assay Test effluent.	90% survival of fish after 96 hours in 100%	

6. The consentee shall make all efforts to minimize the effluent quantity and reuse/recycle the treated effluent to the maximum extent.
7. The consentee shall ensure that the treatment of Municipal Solid Waste shall be done by using DST-TIFAC technology of mixed Municipal Waste to RDF/Fluff RDF plant and Bio-gas shall be generate from organic waste integrate within sewage treatment plant
8. The consentee shall take all necessary clearance from Ministry of Environment and Forests, Government of India, for the power generation.

9. The consentee shall install suitable air pollution control devices with the RDF plant to eliminate the dust in the flue gases and flue gas dust will not exceed 75mg/Nm³ and suitable wet scrubber system shall be installed at the RDF plant of reduce the emissions within the prescribed limit and the stack height to be providing with the RDF plant shall not be less than 30m from the ground level.
10. The consentee shall install suitable air pollution control devices with the proposed Power Generator Plant to ensure the proper treatment of the flue gases generated and to ensure the Particulate Matter concentration in the flue gases shall not exceed 50mg/Nm³ so that the emission of dioxins/furans shall also be controlled. The stack attached to the Power Plant shall not be less than 30m from the ground level.
11. The consentee shall also install the high performance dioxin removal device with the Power Generator Plant.
12. The consentee shall install adequate pollution control system with proposed boiler stack (s) and Hot Air Generators to control the emission from the proposed process so as to meet the prescribed standards as follows:-

	Parameters	Concentration mg/Nm ³ at (12% CO ₂ correction)
I.	Particulate matter	150
II.	Nitrogen Oxides	450
III.	HCl	050
IV.	Dioxins/furans	0.1ng TEQ/Nm ³
V.	Volatille organic compounds in ash shall not be more than 0.01%.	

13. The consentee shall install only Eco-friendly/ with inbuilt acoustic enclosure Diesel Generator Set(s) for proposed D.G. Set(s) and the consentee shall control the noise from the Diesel Generator Set(s) by providing an acoustic enclosure or by treating the room acoustically for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher to achieve the norms laid down by vide Gazette Notification of Ministry of Environment and Forest, Government of India, Dated 02.01.99, 17.05.2002, 9.07.2002. Adequate stack height shall also be provided with the D.G. Set (Stack height of the D.G. Set (in meter) = Height of the Building (in meter) + 0.2 $\sqrt{\text{KVA}}$).
14. The consentee shall take adequate measures for control of noise levels, from its own sources within the premises in respect of noise, to less than 55 DB (A) Leq during day time and 45 DB (A) Leq during night time to meet the prescribed ambient noise standards. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
15. The consentee shall design, construct, maintain and operate the Waste Processing Facility in accordance with the quality, procedure and standards outlined in the Schedule II, III and IV of the Municipal Solid Waste (Management and Handling) Rules, 2000 and also the guidelines/manual prepared by the Central Pollution Control Board in this regard.
16. The consentee on regular basis shall undertake levels in the above-mentioned piezometers monitoring of ground water quality.
17. The consentee shall commence the monitoring activity prior to the operation of facility and continue on long-term basis as per provisions of Acts.

-3-

18. The consentee shall do the monitoring at least in different periods-pre-monsoon (May), monsoon (July/August) and post monsoon (November & January) Periods. The monitoring data shall be submitted to Delhi Pollution Control Committee as well as to the Central Ground Water Board on annual basis for its official use.
19. The consentee shall ensure proper lining at the walls and base of landfill area with impermeable material for leachate containment with the landfill in order to avoid contamination of ground water through seepage as per the standards specified in the Acts/Rules.
20. The consentee shall make adequate provisions or management / treatment of leachate so as to treat the leachate as per the standards specified in the Acts/Rules.
21. The consentee shall adopt and implement adequate safeguards to avoid any contamination of surface as well as ground water as specified in the standards specified in the Acts/Rules.
22. The consentee shall take adequate measure to minimize the overland surface water flow (especially during monsoon season) in and around the plant site.
23. The site of the consentee is subject to review by Delhi Pollution Control Committee and the Central Ground Water Board after its construction.
24. The consentee shall ensure that the proposed facility falls in the approach funnel of runway 28/10 and the aerial distance being around 20 kilometers necessary precautions shall be taken for prevention of bird menace in the said area.
25. The consentee shall ensure that for the solid waste handling & management, there should be facility of weighbridges at the processing and disposal sites in cities with above 5-lakh population since this can provide a real estimate of the waste generated and collected at the plant.
26. The consentee shall dispose the non-combustible waste and rejects at the sanitary secured landfill site in an environmentally acceptable manner, as it affects the population residing nearby these sites in the outskirts of the towns.
27. The consentee shall give the priority for the health monitoring of the sanitary and other workers engaged in the plant since handling of waste affects their health drastically. Therefore, they shall be given annual medical examination and monitoring, appropriate health education and free medical treatment if it is felt that the illness is occupation-related. This important aspects needs to be prominence apart from employing skilled experienced technicians/operators and providing safety appliances and utilizing certified handling equipments.
28. The consentee shall select cost effective technologies for collection, processing disposal of wastes in such a manner that they are proven, sustainable and cost effective and suitable for the purpose for which they are needed. They should also be stress on the measures to strengthen the institutional setup for this plant. The consentee shall construct the proposed Chimney & Building at location NDMC Compost Plant site, Okhla STP, Delhi to height 60.00/M. (in figure) sixty deci Zero 7 Meters (in words) ABOVE GROUND LEVEL, so that the top of the proposed structure when erected shall not exceed 208.00 /M. (site Elevation) + 60.00 /M (Height of the structure) i.e. 268.00 /M. ABOVE MEAN SEA LEVEL.
29. The consentee shall ensure that site elevation reduced level (height above sea level) vis 208.00 /M, relative location of the proposed Building/structure & it's distances and bearing from the ARP/Runway wends, as tendered by the applicant (s) are correct. If, however, at any stage it is established that the said data as tendered by the said applicant is actually different

part(s) thereof in respect of which this 'NOC' is being issued will have to be demolished at his own cost as may be directed by the Airport Authority of India. The applicant (s) is/ are therefore advised in his/their own interest to verify the elevation and other data furnished for the site, before embarking on the proposed construction.

30. The consent will also subject to the provisions of Section 9-A of the India Aircraft Act, 1934 and those of any notifications issued there under from time to time and under which the applicant may be called upon by the Airport Authority of India to demolish in whole or in part the structure now being authorized vide this 'NOC'.
31. The consentee shall not construct radio/TV Antenna, lighting arresters, staircase, Mumtee; overhead water tank and attachments of fixtures of any kind shall project above the height indicated earlier.
32. The consentee shall ensure the use of oil fired or electric fired furnace is obligatory, within 8 Kms. of the Aerodrome.
The consent is stand revoke in case that, if the building/structure / Chimney is not constructed & completed within the stipulated time a fresh 'No Objection Certificate' from the Chairman Airport Authority of India and / or the G.M. (Aero) Northern Region not taken produced. The date of completion of Building / Structure / Chimney shall be intimated to the AAI and General Manager (Aero.) Northern Region.
33. The consentee shall not install light or a combination of lights, which by reason of its intensity, configuration of colour may cause confusion with aeronautical ground lights of the Airport during or after the construction of the building.
34. The consentee shall take ground water monitoring schedule and followed strictly. The ground water sample will be analyzed as per drinking water standards (BIS: 10500).
35. The consentee shall ensure that if the proposed groundwater monitoring wells are found to be inadequate in number; the number of such stations needs to be increased. The consentee, will accordingly plan the location of additional observation wells in consultation with Central Ground Water Board, State unit office, New Delhi. It is suggested that at least ten peizometers will be constructed for monitoring ground water quality in and around the project Area.
36. The consentee shall ensure that no ground water abstraction will be carried out for the proposed project.
37. The consentee shall submit the ground water monitoring reports to Central Ground Water Board, State unit office, New Delhi on regular basis, at least once in a year for assessment.
38. The consentee shall ensure that the processing of waste will be done as per technology mentioned on the application- dated 10-05-2007.
39. The consentee shall ensure that quantity of the waste to be processed shall not exceed the quantity as mentioned in your application.
40. The consent is valid subjected to the site clearance from the local authority.
41. The consentee shall adhere utilization program for waste processed (power utilization) strictly.
42. The consentee shall adhere to same methodology as mentioned in the application for disposal of waste processing rejects (quantity & quality) strictly.
43. The necessary measures shall be taken for prevention and control of environmental pollution.
44. The consentee shall ensure that the dry sludge from the Bio-Methanation process shall be used as manure.

-5-

5. The consentee shall ensure that the fly ash & the bottom ash and HAG generated after combustion in the boiler shall be utilize for manufacturing the building material.
6. The consentee shall ensure that the bottom ash from the Power Plant and HAG shall be disposed in proper manner so that it can't create environmental havoc.
7. The consentee shall ensure that the solid waste generated (sand & silt) from the Common Monitoring Basin shall be disposed off at a landfill site.
8. The consentee shall provide proper fencing/hedging with a gate is required.
9. The consentee shall provide proper preventing and protective measures for the entry of stray animals and unauthorized person.
10. The consentee shall provide waste inspection facility to monitor wastes brought in for treatment, office facility for record keeping and shelter for keeping equipment and machinery, including pollution-monitoring equipment.
1. The consentee shall provide approach and other internal roads for free movement of vehicle and other machinery exists at the Municipal Waste Processing Site.
2. The consentee shall provide proper diversion of storm water drains to minimize leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.
3. The consentee shall construct a non-permeable lining system at the base and walls of wastes storage area at Municipal Waste Processing Site receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint product and pesticides) minimum liner specifications shall be a composite barrier having 0.5 mm high density polyethylene (HDPE) geo-membrane, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The day or amended soil barrier layer.
14. The consentee shall make provisions for management of leachate collection and treatment ensure that the treated leachate shall meet the standards specified.
15. The consentee shall construct non-permeable lining system at the base and walls at the waste storage area to prevent the runs off water entering into any stream, river, lake and pond etc. and ensure the regular monitoring of base line data of ground water quality. The ground water quality within 50 meters of the periphery of the site shall be periodically monitored to ensure that the ground water is not contaminated beyond acceptable limit as determined.
16. The consentee shall ensure the quality of groundwater in and around landfill before uses for any purpose (including drinking and irrigation).
17. The consentee shall carry out regular monitoring of ambient air quality at least once a year after the commissioning of the plant.
18. The consentee shall ensure the concentration of Methane Gas generated at Bio-methanation Plant and their leakage and in any case shall not exceed 25 percent of the lower explosive limit (LEL).
19. The consentee shall provide Sulphur scrubber to reduce the concentration of sulphur in the Methan generated from the Bio-Methanation Plant.
10. The consent is valid subjected to the NOC from Air Head Quarter and Environmental Impact Cell from Ministry of Environment and Forest, Govt. of India.

61. The consentee shall comply with all the conditions and instructions provided in the General Conditions of consent for effluent discharge under Water Act and emission discharge under Air Act.
62. The consent is valid subject to the fulfillment of all the other statutory requirements in other Laws/Acts/Rules as applicable.
63. The consentee shall apply for revision/grant of consent in case of any change in the process, products etc. or any deviation from the submitted information to this office.
64. The consentee shall make an application for consent to operate under Air Act, Water Act and for authorization as an operator of a facility & transporter under the Bio-Medical Rules, 1998 in prescribed forms in duplicate at least 30 days before commissioning of the activity of the unit.
65. The consent is granted to aforesaid unit to ensure control of pollution from the premises of the unit in violation of other laws and statutory provisions.
66. In case of failure to comply with any of the consent conditions stated as above the consent issued shall automatically stand revoked without any notice.
67. Notwithstanding anything contained in this letter of consent the committee hereby reserved to it the right and powers under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended to date and under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date to review anyone/or all the conditions imposed here in above and to make such variations as deemed fit for the purpose of these Acts by the Committee.

This is being issued as per the decision taken in MSW Committee meeting held on 26-06-07.


Environmental Engineer
DPCC

M/s Timarpur-Okhla Waste Processing Company Pvt. Ltd.,
Core 4B, 4th Floor, India Habitat Centre, Lodhi Road,
New Delhi-110003

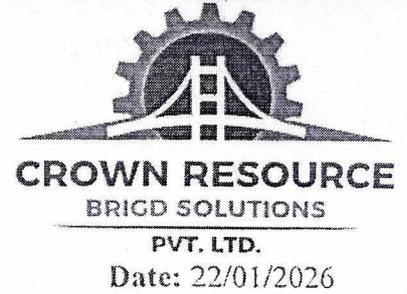
Copy for information to:-

1. Sh. D.K. Mittal, IAS, Chief Executive, Special Infrastructure Project, IL & FS, Core 4B, 4th floor, India, Habitat Centre, Lodhi Road, New Delhi-110003.
2. PS to the Chairperson- for information of Chairperson, pl.
3. The Member Secretary- for information pl.
4. Computerization Cell, DPCC
5. Master File.


Environmental Engineer
DPCC

Data of Waste to Energy Plant- Timarpur-Okhla Waste Management Company Limited

Months	Fly Ash Generation in MT (A)	Bottom Ash Generation in MT (B)	Inert in MT (C)	Total Rejects (MT) (D=A+B+C)	Ash Utilized			Disposal of Ash in SLF				
					Fly Ash (in MT)	Bottom Ash (in MT)	Inert (in MT)	Total	Fly Ash (in MT)	Bottom Ash (in MT)	Inert (in MT)	Total
Jan-25	1569.365	4535.48	6380.19	12485.035	0	285.185	0	285.185	1569.365	4250.295	6380.19	12199.850
Feb-25	1614.390	4348.255	5345.7	11308.345	241.04	193.625	0	434.665	1373.350	4154.63	5345.7	10873.680
Mar-25	1751.980	4319.435	5982.65	12054.065	868.545	399.795	0	1268.34	883.435	3919.64	5982.65	10785.725
Apr-25	1146.210	3626.53	4729.77	9502.510	646.25	625.63	0	1271.88	499.960	3000.9	4729.77	8230.630
May-25	832.66	3972.195	4451.395	9256.250	98.97	1747.065	0	1846.035	733.690	2225.13	4451.395	7410.215
Jun-25	1049.565	3608.01	5148.29	9805.865	383.465	2918.14	0	3301.605	666.100	689.87	5148.29	6504.260
Jul-25	1105.555	3589.61	5675.57	10370.735	196.095	1867.455	0	2063.55	909.460	1722.155	5675.57	8307.185
Aug-25	1181.21	3318.405	6239.72	10739.335	94.46	1917.77	0	2012.23	1086.750	1400.635	6239.72	8727.105
Sep-25	1555.86	3319.84	6088.455	10964.155	177.66	2100.93	0	2278.59	1378.200	1218.91	6088.455	8685.565
Oct-25	1673.05	4331.4	6072.275	12076.715	187.84	2633.68	0	2821.52	1485.205	1697.715	6072.275	9255.195
Nov-25	1302.27	4539.99	5177.495	11019.75	88.66	2131.585	0	2220.245	1213.61	2408.4	5177.495	8799.505
Dec-25	1619.71	6445.4	3985.855	12050.965	317.88	3370.325	0	3688.205	1301.83	3075.075	3985.855	8362.76
Total	16401.8	49954.6	65277.4	131633.7	3300.9	20191.2	0.0	23492.1	13101.0	29763.4	65277.4	108141.7



TO WHOMSOEVER IT MAY CONCERN

This is to certify that bottom ash sourced from M/s Timarpur-Okhla Waste management Company Limited (A waste to Energy Plant) located at Near Old NDMC Compost Plant, Behind CRRI, Mathura Road, New Delhi-110025, has been utilized for the road filling and building construction site, in line of direction of DPCC issued on 09/12/2024.

The month wise details of Bottom ash utilization for the period **January 2025 to December 2025** is as tabulated below:

Bottom Ash Utilization				
Months	Party Name	Location	Purpose	Bottom Ash Utilized (in MT)
Oct-25	CROWN RESOURCES BRIGDE	Greater Noida	Road Filling & Building Construction Site	2634
Nov-25	CROWN RESOURCES BRIGDE	Greater Noida	Road Filling & Building Construction Site	2132
Dec-25	CROWN RESOURCES BRIGDE	Greater Noida	Road Filling & Building Construction Site	3370
Total Bottom Ash Utilized (in MT)				8136

We hereby declare that the above information is true and correct to the best of our knowledge and records.

For Crown Resource Brigid Solutions Pvt. Ltd.

For Crown Resource Brigid Solutions Pvt. Ltd.

Authorized Signatory

Unit 213, Second Floor, Living Style Mall,
Pocket 6, Jasola, New Delhi-110025
011-46066478 | +91-9810662034

GSTIN : 07AALCC1510D1Z8
Email Id: info@crownrbs.com
Website: www.crownrbs.com

Talib Khan Water Supplier

24 Hours Facility

Email: - Talibkhanwatersupplier0786@gmail.com,
talibkws@gmail.com



8800961931

9990982431

B-261/95, GALI NO.13, MADANPUR KHADAR EXT. NEW DELHI 110076

Date: 22/01/2026

TO WHOMSOEVER IT MAY CONCERN

This is to certify that fly ash sourced from M/s Timarpur-Okhla Waste management Company Limited (A waste to Energy Plant) located at Near Old NDMC Compost Plant, Behind CRRI, Mathura Road, New Delhi-110025, has been utilized for the manufacturing of bricks and paver blocks, in line of direction of DPCC issued on 09/12/2024.

The month wise details of fly ash utilization for the period January 2025 to December 2025 is as tabulated below:

Fly Ash Utilized (Jan-Dec 2025)				
Months	Utilized Ash (in MT)	Party Name	Location	Purpose
Jan-25	0	1. Arth Buildtech Located at Village Habibpur, Geater Noida 2. Sandeep Logistics located at Badpura, Near Naveen Sabji Mandi, Greater Noida 3. Setu Bricks Located at Village Roopwas, Dadri, Greater Noida	Greater Noida, Gautam Buddha Nagar, U.P.	Bricks and Paver Blocks Manufacturing
Feb-25	241.04			
Mar-25	868.545			
Apr-25	646.25			
May-25	98.97			
Jun-25	383.465			
Jul-25	196.095			
Aug-25	94.46			
Sep-25	177.66			
Oct-25	187.84			
Nov-25	88.66			
Dec-25	317.88			
Total Utilized Ash (in MT)	3300.87			

These fly ash bricks are beings sold in open market.

We hereby declare that the above information is true and correct to the best of our knowledge and records.

For M/s. Talib Khan Water Supplier
 OF TALIB KHAN WATER SUPPLIER

Talib Khan

Proprietor

MAS ENTERPRISES

Fly ash Brick & Paver Block Manufacture

Deals In: All kinds of Building Material

Address: - Swatantra Senani Rao, Krishan Lal Marg, Mankrola, Najafgarh Road, Gurugram,
HR.122505

Mob No- 8851610690

Date: 22/01/2026

TO WHOMSOEVER IT MAY CONCERN

This is to certify that bottom ash sourced from M/s Timarpur-Okhla Waste management Company Limited (A waste to Energy Plant) located at Near Old NDMC Compost Plant, Behind CRRI, Mathura Road, New Delhi-110025, has been utilized for the manufacturing of bricks and paver blocks, in line of direction of DPCC issued on 09/12/2024.

The month wise details of Bottom ash utilization for the period **January 2025 to December 2025** is as tabulated below:

Bottom Ash Utilized (Jan-Dec 2025)			
Months	Utilized Ash (in MT)	Location	Purpose
Jan-25	285	Road/Street: Swatantra Senani Rao, Krishan Lal Marg Nearby Landmark: Sub Health Centre Mankrola City/Town/Village: Mankrola District: Gurugram State: Haryana PIN Code: 122505	Bricks and Paver Blocks
Feb-25	194		
Mar-25	400		
Apr-25	626		
May-25	1747		
Jun-25	2918		
Jul-25	1867		
Aug-25	1918		
Sep-25	2101		
Total Utilized Ash (in MT)	12056		

These bottom ash bricks are beings sold in open market.

We hereby declare that the above information is true and correct to the best of our knowledge and records.


Best Regards,
M/s. MAS Enterprises

PURCHASE ORDER

Timarpur-Okhla Waste Management Company Limited 28, Shivaji Marg Ne

011-66463983 011-664639

82 www.towmcl.com

Tel No: 011-66463983 Fax: 011-66463982

CIN : U37100DL2005PTC135146

Vendor: 100995

Jayem Manufacturing Company
C-99, Sector-4
Noida-Uttar Pradesh-201301
GST Reg No. 09AAFPD1949L1ZI

Vendor's Detail

Contact Person : J. L. Dhawan
Phone No. : 0120-2530163
Email_Id : jldhawan.jayem@gmail.com

PO No : 4500004281

Date : 18.08.2015

Buyer's Detail

Contact Person : Sumit Kumar Thakur
Phone No. : 9899100779
Email_Id : sumit.thakur@jindalecopolis.com

Billing Address:

Timarpur-Okhla Waste Management Company Limited
28, Shivaji Marg Ne
Old NDMC Compost Plant, Adjacent Okhla Sewage Plant
(Gate No. 1) Mathura Road
Okhla 110025

GST Reg No. : 07AACCT2592F1ZC

Consignee Address :

TIMARPUR-OKHLA WASTE MANAGEMENT COMPANY
LIMITED 28, SHIVAJI MARG NE
Old NDMC Compost Plant, Adjacent Okhla Sewage Plant
(Gate No. 1) Mathura Road
Okhla 110025

GST Reg No. : 07AACCT2592F1ZC

Subject :

Reference : Reference to you final quote dated 01.08.2015 and subsequent discussions had with you.

Dear Sir,, We are pleased to release the Purchase/Service/Work order on you for the following :-

S.No.	Item Code	Description	UOM	Qty	Rate	Value
1	100003650	Automatic Brick Plant Make: Jayem Scope of Supply and Technical Parameters as per Annexure 1 attached.	NOS	1.00	3454200.00	3454200.00

Applicable Tax: ED (12.5%) ND + CST 2% Ag Form C ND

Basic Amount (In Words) Thirty four lakh fifty four thousand two hundred rupees only.	Basic Amount	3,454,200.00
	Excise Duty @ 12.50%	431775.00
	CST @ 2.00% Against C Form	77719.50
Total Amount (In Words) Thirty nine lakh sixty three thousand six hundred ninety four rupees fifty paise only.	Total Amount (INR)	3,963,694.50

Price Basis : FOR Okhla Site

Payment Terms : As mentioned in terms & Conditions

For TIMARPUR-OKHLA WASTE MANAGEMENT COMPANY LIMITED
28, SHIVAJI MARG NE

Prepared By

Checked By

Authorised Signatory

Terms & Conditions:

Scope of supply and technical parameters:-
As per attached Annexure 1.

Design & Drawing:
Necessary design information & drawings including foundation/erection details/drawings to be provided by supplier after receipt of the Order.

Prices:-
Firm - Till the completion of supply/execution of order.

Payment Terms:-
15% advance against submission Advance Bank Guarantee of equivalent value, 65% against Performa Invoice on readiness of plant, after inspection by us but before dispatch, 10% immediately on installation of plant at our site duly certified by our EIC, balance 10% within 3 months after installation and successfully running of plant or same may be released on submission of Performance Bank Guarantee of equivalent value.

Taxes & Duties:
Excise Duty: Extra @ 12.5% of the basic value and included in aforementioned price.
CST: Extra @ 2% against form C on total amount (Basic + excise duty) as included in aforementioned price.

Delivery Period:
Within 6 Weeks from date of purchase order/advance payment whichever is earlier.

Freight & Insurance:
Inclusive in the order value. As prices are FOR Okhla Site, the supplier will arrange a reputed transporter for safe delivery of materials to site. Transit Insurance is in supplier's scope and its supplier's responsibility to ensure safe arrival of the materials up to our stores at site and in the event of any shortages/damages/breakages it shall be supplier's responsibility to compensate the loss and effect replacement of such shortages/damages if any, immediately.

Loading Charges:-
Inclusive in the order value.

Inspection:-
As per Engineer In-Charge at your works before dispatch.

Erection/Commissioning and installation:-
Erection/Commissioning and installation of the plant shall be done by supplier at our site free of cost.

Facilities to be provided by TOWMCPL:-
At the time of erection/commissioning/installation of plant, structure steel, Civil work, foundations at site, hydra cranes, labours, operators, first fill of lubricants, water & electricity, various consumables to be provided by us (TOWMCPL) to supplier free of cost.

Training:-
Training to our personnel shall be provided by M/s Jayem on free of cost basis at the time of installation and commissioning.

Contact Person:
Mr. Dheeraj Agrawal (+91 9540952305).

Packing & Forwarding:
Items covered under the scope of this PO shall be packed in suitable standard durable packing, generally used for such items to avoid any damage/pilferage / handling problem etc.
The packing shall be of sufficient strength to withstand rough handling during transit, storage at site and subsequent handling in the field. Packing shall be properly tagged, legibly and correctly so as to ensure safe arrival at their destination and to avoid the possibility of goods being lost or wrongly dispatched on account of faulty packing and faulty or illegible

Liquidated Damages:-
In case the delivery time LD will be applicable after 8 Weeks of placement of order the material under the scope of the Seller is exceeded for the reasons solely attributable to the Seller beyond the delivery schedule fixed by the Order or any extension thereof, with exception of the Force Majeure events and change of technical specifications or scope as agreed between the Parties hereto, Seller shall be liable for paying liquidated damages. LD shall be applicable at 0.5% of total order value per week to a maximum of 5% of the balanced portion of works.

For TIMARPUR-OKHLA WASTE MANAGEMENT COMPANY LIMITED 28,SHIVAJI
MARG NE

Prepared By

Checked By

Authorised Signatory

"You are duly requested to return the duplicate copy of the purchase order duly signed & stamped on each page as a token of acceptance within three (3) days, otherwise it shall be treated as deemed accepted by you".

PO No: 450004281
Date : 18.08.2015

In case Performance Guarantee Test parameters specified in the Technical Specifications are not achieved even after repeated attempts for the reasons solely attributable to the Seller; Seller shall be liable for payment of liquidated damages adequately stipulated in reference to the lower performance at that time. However, cumulative liquidated damages for such non-fulfillment of performance guarantee test parameters shall not exceed ten per cent (5%) of the Order Price. The liquidated damages shall be paid by direct bank transfer within 30 days from the date of receipt of Buyer's invoice. The cumulative amount of liquidated damages for delay in delivery and non-fulfillment of performance guarantee test parameters as per Articles shall be limited to a maximum of five percent (5 %) of the Order Price. Payments of the above liquidated damages shall constitute exclusive remedies for corresponding damages suffered by Buyer.

Warranty:-

Warranty against any failure due to defective materials or poor workman ship for a period of 12 months from the date of installation or 18 months from date of supply whichever is earlier. During the Warranty period if any defect is detected due to wrong design, poor workmanship or defective raw material, etc., Supplier shall replace the materials free of cost at our site, to our satisfaction within 10-12 days from the date of issue of our notice.

Visit to Workshop & Inspection:-

Inspection will be done by us at your works and our site. The quality, design features and workmanship of the equipment#s shall be strictly as per the specifications and as per standard engineering practices.

Inspection is only a precautionary measure taken by us and it will not absolve from its responsibilities regarding quality and performance of the items being supplied by you covered under the scope of this PO.

Standards:-

Except where otherwise specified or implied the manufacturing of items covered under the scope of this PO shall conform to the provisions of various Indian/International Standards

Termination:-

In the unforeseen circumstance, we may discontinue our purchase order. We shall serve you a prior notice on the same. In the event of termination on account of default by any reason attributable to you, we shall be entitled to claim from you, difference in costs and other damages sustained in the process.

Arbitration:-

All disputes arising here from shall be governed by and construed in accordance with Indian Laws and the parties to this Guarantee hereby submit to jurisdiction of courts in New Delhi, India only and parties shall submit to arbitration proceedings in accordance with the Indian Arbitration and Conciliation Act, 1996. Each party shall appoint an arbitrator and both the arbitrator shall appoint another arbitrator. The arbitrators shall be commercial men with knowledge and experience in the field of operations. The decision of the arbitrators shall be final and binding upon the parties. Venue of arbitration shall be New Delhi, India.

Limitation of Liability:-

No liability for any reasons whatsoever shall be assumed by the Parties unless expressly stated in the Purchase Order. Accordingly, the rights and remedies provided for under the Purchase Order are final and exclusive and shall not be modified, changed or amended by any law. For the defect and for non-performance, of the Equipment based on the basic data/basic engineering/detail engineering supplied by the Buyer, the same shall be modified /rectified by the Buyer based on the mutual discussions between the Buyer and the Seller. However, if such defects and/or non-performance is due to the faulty basic data/ basic engineering/detail engineering by the Seller, the Seller's liability shall be to the extent of correction of basic data/ basic engineering/detail engineering free of cost to the Buyer. Notwithstanding any provision of the Purchase Order to the contrary, neither Party shall be liable to the other for any kind of special, incidental, indirect and/or consequential damages whatsoever, such as but not limited to loss of use, loss of profits, loss of production, irrespective of the legal basis for any such claim. Notwithstanding any provision of the Purchase Order to the contrary, the Seller's cumulative- maximum liability under this Purchase Order arising out of any cause whatsoever including but not limited to warranty, rejection, replacement, etc. shall be limited to the Purchase Order price.

Governing Laws:-

This Work Order shall be governed by Indian Laws & Regulations & shall be subjected to courts of competent jurisdiction at Delhi, India only.

Order Acceptance:-

You are requested to return the duplicate copy of the Work Order duly signed & stamped on each page as a token of your confirmation of acceptance within three (3) days. Otherwise it will be treated as accepted.

For TIMARPUR-OKHLA WASTE MANAGEMENT COMPANY LIMITED 28,SHIVAJI
MARG NE

Prepared By

Checked By

Authorised Signatory

"You are duly requested to return the duplicate copy of the purchase order duly signed & stamped on each page as a token of acceptance within three (3) days, otherwise it shall be treated as deemed accepted by you".



TIMARPUR-OKHLA WASTE MANAGEMENT COMPANY LIMITED
Old NDWC Compost Plant, Delhi CRRI, Mathura Road, New Delhi - 110025, India

Ref No: TOWMCL/EHS/2025-26/2207

O/C

Date: 22.07.2025

Without Prejudice

The Environmental Engineer
Delhi Pollution Control Committee (DPCC)
Department of Environment
Government of NCT of Delhi
B Block, 3rd Floor, Delhi IT Park
Shastri Park, Delhi-110053

Arjun
22/07/25
INQUIRY CONTROL
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, JSB BUILDING
KASHEE PARK, DELHI - 110053

Subject: Response to Directions dated 09.12.2024 under Section 5 of the Environment (Protection) Act, 1986 regarding 100% Ash Utilization — Request for Regulatory Relief and Institutional Support

Reference:

1. DPCC Letter No. F. No. DPCC/WMC-II/SWM/2024/14-17(E) dated 01.07.2025
2. TOWMCL Representation dated 07.01.2025 (Ref No. TOWMCL/2024-25/0701)
3. DPCC Letter No. F. No. DPCC/WMC-II/Ash Utilization/2024/3437-3445 dated 09.12.2024

Dear Sir,

We write to you on behalf of M/s Timarpur-Okhla Waste Management Company Limited (TOWMCL), in reference to the directions issued under Section 5 of the Environment (Protection) Act, 1986 read with Rule 11 of the Solid Waste Management Rules, 2016, requiring 100% utilization of ash generated at the Waste-to-Energy facility operated by TOWMCL.

At the outset, TOWMCL reiterates its full commitment to environmental compliance and sustainable waste management. The plant has made substantial progress in improving ash utilization rates—from 10% in Q1 FY 2024–25 to over 41% in Q1 FY 2025–26. However, the practical feasibility of achieving 100% ash utilisation is significantly influenced by various other external factors that lie beyond the exclusive control of the concessionaire.

TOWMCL has undertaken several concrete steps toward maximizing ash utilization, including:

- **Collaboration with NHA and CRRI** for possible use of ash in road embankments and infrastructure.
- **On-site initiatives** like the production of ash-based paver blocks, kerb stones, and screening systems for graded ash processing.
- **Engagement with industries and government agencies**, including MoRTH and PWD, to explore downstream use cases.

Despite these sustained efforts, the plant currently faces material constraints that obstruct full compliance.

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Ref No: TOWMCL/ENS/2025-26/2207

a) Lack of Institutional Market Demand

There exists no systematic market mechanism or policy mandate for the large-scale procurement of ash-based products. In the absence of compulsory procurement by government bodies or incentivized private demand, ash-based materials remain commercially unviable.

b) Space Constraints

The plant was originally designed for disposal-based ash handling. It lacks adequate space for extended storage, curing, or sorting. A request for 2 acres of land has been made to NDMC and MCD to support temporary storage and processing, which remains pending.

c) Cost of Compliance & Green Taxation

Transportation of ash outside Delhi involves high logistical costs and additional green tax levies, which have not been accounted for in the project's financial architecture. Without waiver or compensation, these requirements impose undue financial strain on the operator.

In light of the above, and in the interest of collaborative compliance, we most respectfully request that DPCC:

1. **Treat the direction for 100% ash utilization as conditional** on market development and supportive infrastructure.
2. **Facilitate inter-departmental coordination**, including with MCD and other public works departments, to mandate the use of ash-based products in government construction projects.
3. **Recommend waiver or reimbursement of green taxes**, and issue mandate to MCD to extend support for transportation outside of Delhi or reimburse the cost.
4. **Support allocation of land (approx. 2 acres)** for ash storage, processing, and green belt development to meet environmental and logistical obligations.

TOWMCL remains committed to aligning with statutory environmental goals. However, given the current infrastructural, market, and contractual realities, the rigid imposition of 100% ash utilization—without corresponding institutional and policy support—risks being arbitrary, unfair, and commercially destructive.

We, therefore, urge your good office to approach the matter with pragmatism and enable a structured pathway toward compliance that respects both the environmental mandate and the contractual framework.

We remain at your disposal for any further engagement or clarification.

Yours faithfully,
For Timarpur-Okhla Waste Management Co. Ltd.

Authorised Signatory

Enclosures: As stated

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**DINESHCHANDRA VAISHNODEVI
INFRA PVT LIMITED**



Infra Projects Developer
D-3, R.D. Apartment,
Sec-6, Plot No. 20, Dwarka,
New Delhi-110075

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hardik.agrawal@draipl.com
Website: www.draipl.com

Letter No: DRAIPL/NHAI /DND-KMP/Pkg-II/1492

Date-20/10/2023

To,
Mr. Sandip Dutt,
Vice-President,
Timarpur-Okhla Waste Management Co. Ltd.

Subject: - Construction of Six Lane access-controlled Highway from Junction with Jaitpur- Pushta Road to Junction with Sector-62/65 dividing road on Faridabad -Ballabgarh Bypass Section of NH-148NA (Design Ch. 9+000 to 33+000) Including spur from Design Ch. 13+200 to Junction of Faridabad-Ballabgarh Bypass with NH-19 near Badarpur Border in the state of Haryana under Bharatmala Pariyojana Hybrid Annullty Mode Pkg-II. Permission to supply Bottom ash at construction site of Six-lane Access Controlled highway from NTPC Eco Park to Faridabad toll plaza -Reg.

Ref.: Your letter no. TWEPL/2023-24/3009 dated 30.09.2023.

Dear Sir,

We hereby give consent to supply the bottom ash at our project site location conforming the material as per specification for filling in embankment work.

Our representative Mr. Hemant Sethi (7355754527) shall be in coordination for dumping of material at site with your department.

Yours Faithfully,
For and on behalf of
Dineshchandra Vaishnodevi Infra Private Limited

Authorized Signatory
(Signature)
Sipl